RAJYA SABHA

Friday, 14th February 1958

The House met at eleven of the clock, Mr. CHAIRMAN in the Chair.

MESSAGE FROM THE LOK SABHA

THE CRIMINAL LAW AMENDMENT BILL, 1958

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Criminal Law Amendment Bill, 1958, as passed by Lok Sabha at its sitting held on the 12th February, 1958."

Sir, I lay the Bill on the Table.

RESOLUTON REGARDING DIS-COURAGING AND CHECKING THE EVIL OF CASTEISM AND COM-MUNALISM IN THE COUNTRY

MR. CHAIRMAN: On behalf of Mr. Kishori Ram who has authorised Mr. Jaspat Roy Kapoor to move his Resolution, with your permission, I am asking him to do so.

SHRI JASPAT ROY KAPOOR (Uttar Pradesh): Mr. Chairman, Sir, I beg to move:

"This House is of opinion that Government should take immediate steps to appoint a Committee consisting of Members of Parliament to suggest ways and means to discourage and check the evil of casteism and communalism in the country."

Sir, I am grateful to you and to the House for permitting me to move

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this Resolution which stands in the name of Shri Kishori Ram, the lucky winner in the ballot, who but for his absence would have moved it and done fuM justice to it, for himself belonging to the Scheduled Castes, who have suffered more than any other caste in this country because of casteism and communalism, he would have brought to bear upon this question not only his personal experience but the experiences of the Scheduled Castes and many others. Sir. even as it is. I am glad to have this opportunity to move this Resolution which, I am glad to say, has the support of a very large section of this House—maybe the unanimous support of this House ...

DR. P. C. MITRA (Bihar): Certainly not.

SHRI JASPAT ROY KAPOOR: . . . as is evidenced from the fact that the notice of this Resolution was given by no less than 25 or 30 Members. Sir. our country has suffered too long and too much from the evils of casteism and communalism. Untouchability which is only an extreme form of casteism-though it has been made illegal and though it has been provided in the Constitution that it shall not exist in the country-unfortunately does exist to a pretty large extent. These evils have weakened and divided our society for a long time. They stand in the way of the unity of the country. Communalism led to the partition of the country and led to the most horrid incidents after the partition, the evil effects whereof we have not yet been able to get over completely. It also led unfortunately to the murder of Mahatma Gandhi, the Father of the Nation. That tragic event, we might be remembering, led to one good thing immediately-thereafter, and that was that casteism and communalism became less effective. A.t one time we thought that this evil had disappeared, but then later events have proved that we were mistaken in that belief. These evils only lav

[Shri Jaspat Roy Kapoor.] dormant for some time or, if I may say so, they only went underground and soon we found that this demon of casteism and communalism has risen again from the grave as it were, and today we find, these evils not only do not show any sign of decline but are on the increase. The real fact is that this evil has been gradually gaining strength and more so on the political or electoral front to which I will presently refer. As for the evil of un-touchability, I have already submitted that despite the legislative enactments that we have passed, despite the provision in the Constitution and despite all the tall talk about it having been abolished, the hard fact remains that it does exist to a very considerable extent. And so far as the caste complex is concerned, I can do no better than quote from the Backward Classes Commission's Report, p. 21, paragraph 37:

"The religious caste complex has become so deep-rooted that it is not easy for any caste-group to get away from its strong grip. Even the most intellectual including those who declared themselves to be the enemies of caste, are not often entirely free, and consciously unconsciously they act in a man-er which gives a fresh lease of life to the caste system. Both by the force of inherited habit and the training imparted to an individual he feels a deep loyalty to the caste group. That loyalty is so deep that he is generally unable to shake it off even when he is intellectually convinced that it is baneful."

Sir, the hard fact is that even after ten years of independence, communalism, whether based on religion, sect, caste, language or State, has been on the increase. Communalism based on language and State has been a recent addition. Communalism based on language, I am constrained to say, is being fanned by no less a person than Shri C. Rajagopalachari, who is using all his intellect and great wisdom make, as is usual with him, the worse appear the better reason. This evil of casteism and communalism has spread to the universities, educational institutions, administrative and even business offices and most of all to politics, and if we do not take immediate and effective steps to check this growing evil, we shall soon land ourselves in a very difficult situation. The unity and solidarity of the country is being threatened, and if we are complacent about this situation, we shall soon find ourselves in a very difficult situation. Sir, the recent communal riots in Ramanathapuram resulting in about 40 deaths or murders rather, the Dravida Kazhagam anti-Brahmin violent campaign in the south, the recent murderous attack on Mr. Srinivasachari who, I may mention for the information of the House, prosecuted on behalf of the Government and secured the conviction of Mr. Ramaswami Naicker, the leader of the Dravida Kazhagam, the speeches of Mr. Naicker advocating the murder of Brahmins, and then, Sir, the Hindu-Sikh tension in East Punjab with its recent consequence of four persons having been killed by gun shooting, and the communal frenzy which was recently let loose not long ago, in my own State of Uttar Pradesh merely because of the republication of the book called "Religious Leaders" by Bharativa Vidva Bhavan, all these things must arouse us to the urgency of the situation. Sir, how unfortunate it is that communalism gets its strength on the ground of religion, whereas as a matter of fact, no religious teaching ever supports it.

int Gurdwaras, Arya Samaj, mandirs and mosques are now again, as in the past, being used for political purposes and to spread communal hatred. Sheikh Abdullah now is being extolled as 'Hazrat Sheikh Abdullah' to our great surprise. I do not know whether a mere individual can be extolled as 'Hazrat'. In pamphlets which are being thrust on us from day to day and sometimes hour to hour from Delhi, Sheikh Abdullah is being extolled as 'Halrat'Sheikh Abdullah,

though he preaches from mosques in Kashmir communal hatred of the worst order. Sir, may I here make one humble suggestion to the Government whether they should not seriously consider enacting a legislation prohibiting the use of religious places for political purposes or from where communal frenzy may be advocated? This something for the Government to consider. I think this suggestion is worth while being seriously considered. Why should places of worship like mandirs, mosques and gurdwaras be allowed to be used to create communal hatred in the country? That is not the legitimate function of temples, mosques ana gurdwaras. Sir, curious as it may seem, and even paradoxical, elections based on franchise have reactivated and aggravated casteism. Caste distinctions have deliberately and ruthlessly exploited during the last two general elections. Sir, in this connection, all of us—I should rather say 'all political parties'-are guilty. What do we find? When elections are to take places, all parties, before setting up political candidates, first try to find out the nature of the constituency more to the extent of the particular community which resides in that constituency, and if in a particular constituency a particular community is in majority or is living in large numbers, then candidate from that particular is selected and set up so that community he may be able to catch the votes of that community on caste or communal grounds. Sir, when the candidates are selected, they make appeals to the voters on grounds of caste, community religion. That is not a secret; that is the experience, I am sure, of every one of us. The communal-named political parties make no secret of their communal outlook, but so far as non-communal parties are concerned, they 'profess from house proclaim emphatically in tops. they their election manifestos that casteism communa-lism are a bane in the and country and must be eradicated. But in actual

practice, from the very start right up to the end, all political parties and the candidates set up by them, generally speaking—of course there are some honourable exceptions, but generally speaking—make the fullest use of communal appeal to the electorate.

Sir, the question then arises as to what should be done. I have a few suggestions to make in this connection. Firstly, of course, there is a general suggestion that political parties should not make selection of candidates keeping in view the communal nature of the Constituency. But the more effective step would be that so far as the Government and Parliament are political parties having a concerned, denominational name should recognised for any purpose whatsoever. I would suggest, Sir, that such a communal party should not be given any electoral symbol by the Election Commission. I do not know whether in the absence of any specific legislation on this subject it would be within the power of the Election Commission to do so. should such legislation be necessary, 1 would earnestly submit that we should enact it before the next general elections come. Sir, in this connection, I may remind the House that last year, or a little before that, when the necessary Bill on election was being considered by us, I had tabled a proposal to this effect, and I had gone further to suggest that it should be incumbent every candidate to put a declaration at the foot of the nomination paper that he does not belong to any communal organisation, and a communal organisation which participates in politics. But unfortunately that was not accepted then. The general elections have brought home to us more vividly than on any previous occasion that we must resort to some such legislative enactment as I suggested then and which I repeat now. Sir, as we find from the notifications issued from time to time by

[Shri Jaspat Roy Kapoor.j Elecion Commission, Hindu Sabha, Jan Sangh and Akali Dal are to be given symbols and they are being described as National parties. How, Sir, a Hindu Sabha or an Akali Party can be called national, being communal on the very face of it, I fail to see. But then, as I said, the Election Commission may feel helpless in the matter. I, therefore, suggest that it is very necessary that we should have a legislation to the effect as I have suggested, or in any modified form. I would also suggest that appeal to casteism and commu-nalism during the course of election should be made a penal offence. It is, of course, an election offence at the moment. But then unless you make it a penal offence under the ordinary law of the land and make it, if necessary, even cognizable, I do not think merely making it an electoral offence takes us very far.

As a matter of fact, Sir, the Hindu Sabha, the Akali Dal, the Jan Sangh are recognised as parties which according to their own programme declared loudly are communal bodies. Their functions and their policies are to protect the interests of one particular community. When they go to the electorate, they act and preach according to their own professed and proclaimed manifesto and then we say that it is not open to them to make an appeal to the electorate on the ground of communa-lism. To me this appears to be a little inconsistent. If such an appeal is bad for the purpose of election, then such, bodies should not be "allowed to assume a communal name. I would also suggest, Sir, that in Parliament and In Assemblies such communal bodies should not be recognised at all. They should not be given a separate label and a separate block in the Assemblies or in the Parliament. Neither should any facilities be given to them for propagating their policies through All India Radio. I had made a suggestion

that it may be made incumbent on every candidate to subscribe a declaration to the effect that he does not belong to any communal organisation and legislation to this effect may be enacted. As such a suggestion may appear to be fantastic, I would like to draw the attention of the House to a statement made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Report on page 121, para 6, which is to the following effect:

"The Government of Bombay propose to pass a legislation by which no person will be considered qualified for contesting a seat in any local body like municipalities, local boards, Panchayats, etc., or in the local Legislative Assembly or the Legislative Council if he believes in untouchability and practices it."

I only want Parliament to go a little further and, on the same lines, declare in a legislation that unless one subscribes to the declaration of the nature that I have suggested, he should not be allowed to contest an election. Maybe, Sir, that such a suggestion needs very careful consideration and it is for that reason that I have submitted in my Resolution that a Committee of Members of Parliament, of both the Houses, may be constituted.

Sir. I would like to refer to another matter and in that I suppose I will have the fullest support of the Chair, being an eminent educationist as you are. Another breeding ground for communalism and casteism is the denominational institutions in the country. Sir, one is not born a communalist, it is the environments in which he lives which make him so and the environments that one breathes in at the most impressionable age of his life are in the schools, colleges and universities. I would submit, Sir, that we should discourage the growth of denominational institutions in the country. The question is how we should

it. Sir, on several previous occasions outside the House I had occasion to discuss this thing with eminent educationists. My suggestion to them was that the Government should not make any contribution to educational institutions which have a caste or denominational name. They said that most of the institutions bear that name and if Government support were not there, they would not be able to function. Sir. my submission is that whatever may have been the attitude of the Government in Jhe past, whatever may have been the necessities of the situation in the past, time has now come when we should seriously consider this question and if we have to take effective steps to check and eradicate this evil, then such institutions should not be financially helped by the Government. Maybe, Sir, that there may be some constitutional difficulty in this respect, for once when I suggested this thing in a very high quarter, my attention was drawn to article 30 of the Constitution which

"The State shall not, in granting aid to institutions. educational discriminate against (any educational institution on the ground that it Is under the management of a minority whether based on religion or language."

My reading of this article, is that it is still open to the Government to deny financial aid to communal and caste institutions but even if this article stands in the way, I would submit, that this article should be amended so that it may be open to the Government, if it finds that com-munalism is rampant in any institution or for the mere fact that the institution bears a communal name, to stop financial aid to such institutions. Sir. in such denominational institutions, the admission of students is often regulated by caste and communal considerations. Even appointment of teachers, their promotions, their punishments are

regulated and bv caste communal considerations. Why should we have all these caste and communal considerations? After all the students of different communities must live together, not one caste students in one hostel and another caste in another hostel with the result that by living in such hostels they imbibe the communal spirit of the worst nature.

Then, Sir, may I touch a rather delicate point here? Unfortunately we have seen, during the last few years that when foreign dignitaries come, communal bodies are allowed to give receptions to them. A foreign dignitary coming to this country should be honoured by all alike and no communal institution, no body of citizens in the name of a particular community, should be allowed to offer receptions to the foreign dignitary. We all, belonging to different castes and communities, must join together and give a reception. It certainly creates a very bad impression with a foreigner when, coming here, he finds that on some occasions he is honoured by a particular community in the name of that community. That, Sir, must be stopped and banned altogether. Sir, not only that, we even find political leaders and even Ministers. candidates when they are successful in an election, allow themselves to succumb to the temptation of being honoured by caste organisations to which they belong. That is something very unfortunate. If we really mean business and if we do not mean mere paying of Up sympathy to anti-communal-ism, anticasteism. Ministers particularly and our leaders, our politicians and even Government servants, by a rule prescribed to this effect by the Government, should never associate themselves with the functions of institutions bearing1 caste or communal names. Why should the foundation-stone laying ceremony of institutions bearing caste and communal names be performed by Ministers and big persons? If they do not do so, I am sure the growth of

[Shri Jaspat Roy Kapoor.] such institutions will be considerably discouraged. I have already suggested a few remedies. A few more I may suggest hurriedly because my time is shortly to be over. As I have submitted, communalism based on language and state is growing up more rapidly now than ever before. I have suggested certain remedies but one thing I may repeat again, as I repeated on a previous occasion. The policy of the Government which they have announced more than a year ago to the effect, in accordance with the recommendations of the States Reorganisation Commission's Report, that 50 per cent. of the All India Services in any State must be manned by persons residing in another State and that one-third of the High Court Judges in a State must be recurited from a different State should be implemented. This will in some measure check communalism based on state residence.

Sir, I have come to the conclusion of my remarks. The situation is an urgent one and requires urgent and Immediate steps to tackle it. We should lead a crusade against this and we should see that this evil is not allowed to grow and if possible, is eradicated in due course of time. I have, therefore, suggested in my Resolution that a Committee should be appointed. We should go thoroughly into this question. I may remind the House that in 1948, after the murder of Mahatma Gandhi, the Congress Party in the Constituent Assembly appointed a sub-Committee to go into this question, of course in a very limited sphere. The late revered Dr. H. C. Mookerji, who was the Vice-President of the Constituent Assembly and later on Governor of West Bengal, and Mr. Santhanam were two Members of this Committee. They had submitted a report, a copy of which I have with me. They made certain very good suggestions in this connection unfortunately this matter could not be pursued then. I submit that this matter should be repursued now in the light of recent

experiences because at that time we had hoped that this evil would drop off automatically. Not being so, the necessity has arisen to appoint once again a Committee.

MR. CHAIRMAN: Resolution move-ed:

"This House is of opinion that Government should take immediate steps to appoint a Committee consisting of Members of Parliament to suggest ways and means to discourage and check the evil of casteism and communalism in the country."

Shri Surendra Mohan Ghose first, Mr. Yaiee second. Mr. Ghose has given notice of a similar Resolution. Therefore I am asking Mr. Ghose first Mr. Yajee will be next. Then Mr. K. B. Lall. Dr. Mitra, I know you have opposed it already.

SHRI SURENDRA MOHAN GHOSE (West Bengal): Sir, I am grateful to you for giving me an opportunity for supporting this Resolution and speaking on it. As my hon. friend Shri Kapoor has already pointed out, we have made provisions in our Constitution for the removal of casteism etc. Although we have passed many Bills to deal with this casteism and communalism yet it still persists and we all know that it still persists. Not only there is passing of Bills here, but we also khow that from the time of Buddha many religious teachers and social reformers have tried their utmost to fight this evil and eradicate it from our society. Even then, there are, even amongst us, some who feel that there is some truth in it or there is some justification for retaining this caste system even today. It seems to me that because for hundreds and thousands of years this system, in spite of all the efforts of our religious teachers and social reformers, is persisting, therefore, there must be some truth also in it otherwise it could not have existed

up till now. In order to find out what exactly is the truth behind it, I would like first of all to take up the attempt of Buddha. In your famous works, Sir, you have pointed out that Buddha never preached any new truth or gospel but simply used new language to preach the old truth wich contained in Vedas and Upanishads and we also know from the writings of many scholars that in spite of Buddha's efforts he could not eradicate the caste system from the Indian society. The caste system was existing before Buddha, it existed during his time and during almost 1000 years of Buddhistic age in India. So what comes to my mind is this that because some of us have a little confusion in understanding, as to what exactly this caste system is, some of the best scholars have confused the issues by taking caste system and Varnashram as meaning the same thing. During Buddha's time, the Indian people, the masses throughout India had no allegiance to Varnashram as such but the caste organisation remained intact. Rather it was intensified also in some respects. Then we find even among the Muslims and Christians in India, they also follow the same pattern or caste organisation in some way or the other.

SHRI D. A. MIRZA (Madras): What has the hon. Member in proof of what he says that there is this caste system among Mohammedans?

MR. CHAIRMAN: You are getting into a very academic discussion. It is a practical problem.

SHRI SURENDRA MOHAN GHOSE: 1 »m coming to it, Sir. Because if we seriously mean to do anything to eradicate it, we must have first of all a proper understanding of the problem. So I am bringing in all these things otherwise it will be a futile attempt again. That is my point. You please look at the books of some of the authors. I can mention Dr. Ghurye's book and Mr. Bhunt's in

which he has enumerated many castes prevalent among Mohammedans also.

Mr. CHAIRMAN: You give him the authorities later.

SHRI D. A. MIRZA: I question that authority, Mr. Chairman.

Dr. RAGHU BIR SINH (Madhya Pradesh): Without understanding?

SHRI SURENDRA MOHAN GHOSE: My point is that if we take away this religious aspect of the caste system, we will find that from the time of Mohanjodaro till very recently, at least upto 1857 when there was an upheaval throughout India, this caste organisation existed not only as a religious institution but as a vocational and functional organisation. Every man in India was born with some work to be done for the society. That was the underlying principle of this caste organisation if we properly analyse and try to understand it. Now that we have a State of our own, based on adult franchise and now that we have accepted a socialist pattern of society as our goal, that responsibility which the people were bearing all these years, thousands of on themselves separately independently of the State or any other Central organisation, can now be discharged through this State of our own. As we now have adult franchise as well as this goal of socialist pattern of society, the responsibility for providing work, the responsibility for looking into the affairs of everybody, now devolves on the State itself. Therefore, what I was trying to point out by mentioning all these things is this. More educative propaganda is to be taken up by ourselves, to educate our people, to make them understand that this is not giving up a principle—The principle I may point out—In India everybody had a philosophy of life. Recently, I think the year before last, a book was published on Tilak by Dr. Shay. In that book also he has pointed out that the unique feature of the Indian people is this, that while throughout the world where

and Communalism

[Shri Surendra Mohan Ghose.1 independently civilizations sprang up, they were all groping in the dark to find out what exactly was the meaning of life, in India, throughout the ages the people themselves knew what meaning is there to their life and they were trying to achieve it. How far they succeeded and how far they failed is a separate question. But the meaning was clear in their mind. Here I say the same spirit which prompted them to provide work for everybody, to take the social responsibility of everybody to provide for some sort, of social insurance for everybody, should be there today and I do not condemn the spirit behind it at all; but that same spirit should today work through the State, through the organised efforts of the people. Therefore, what I say is, today it is necessary that the State should undertake some sort of constructive work, day to day work, for educating the people and for helping them to be free from this casteism and communalism and the other things that my hon, friend who proposes the amendment which refers to lmguism and parochialism.

In this connection, we should remember one thing in particular. Those who are trying to do this work must themselves be free from these evils. They must themselves also analyse their own minds and see how far they are free. Each of them should ask, "How far am I free from these evils?" Only then can their attempt be successful. This is all that I have to say.

SHRI SHEEL BHADRA YAJEE (Bihar): May I move my amendment?

MR. CHAIRMAN: No amendment, but speak on the general Resolution.

श्री शंलभद्र याजो : जनाव चेयरमैन साहब, ग्रभी सदन के समक्ष किशोरी राम जी का जातिवाद ग्रीर साम्प्रदायिकता के कारण जो देश में जहर फैल रहा है, उसकी रोकने के लिए पालियामेंट के सदस्यों की कमेटी बना कर उसका किस तरह से निवारण होना चाहिये, इसके सम्बन्ध में जो प्रस्ताब रखा गया है, मैं उसकी तहेदिल से ताईद करता हं। मैंने इसी में सुधार लाने की कोशिश की थी और बतलाने की कोशिश की थी कि किसी जमाने में यह कास्ट सिस्टम प्रच्या था भीर अच्छाई के लिहाज से बनाया गया था । लेकिन भाज जिस तरह से जातिवाद भौर सम्प्रदायिकता बुरी चीज है भौर इससे मुल्क को भौर समाज को नुकसान पहुंच रहा है, उसी तरह से एक नयी बीमारी भीर देश में पैदा हो गई है। भ्राप चाहे जिस सुबे में जायें, चाहे जहां जायें, आप देखेंगे कि चाहे वह अंग्रेजी की बीमारी हो, चाहे हिन्दी की बीमारी हो, बाहे गुजराती की बीमारी हो या प्रांत की बीमारी हो, वह भी बड़ी जहरीली हो रही है।

धभी कास्ट सिस्टम के बारे में बोलते हये प्रस्तावक महोदय ने बतलाया कि कास्ट सिस्टम से क्या क्या नुकसान हो रहे हैं और किस तरह से यह हमारे समाज में चला भा रहा है। यदि भाप इसके भोरिजिन में जायें, इसके उद्गम में जायें, तो श्रीकृष्ण भगवान ने गीता के चौथे प्रध्याय में तेरहवें रलोक में कहा था:

"चातुर्वेण्यं मया सुष्टं गुणकर्मं विभागशः" फिर ऋगवेद के १० वें सच्याय में उसके ६० सुक्त, १२ वें मंत्र में तो यह कहा है :

"बाह्यणो§स्य मुखमासीत् ।" अर्थात् बाह्यण मुख से निकल आये, क्षत्रिय बाहु से निकल ग्राये । मतलब इसका यह था कि विद्या का काम बाह्यणों का या भीर देश की हिफाजत करने का काम बाहु से होता है, इसलिए कत्रिय का था। इसी तरह से वैश्य का काम कृषि का था और शुद्र का काम सेवा करने का था। श्रीकृष्ण भगवान ने इसीलिए यह कहा था:

"बातुर्वर्षयं मया सुष्टं गुणकर्मविभागकः।" गुण भीर कर्म के सनुसार यह वर्ण व्यवस्था

बनाई गई थी । ग्रब हिन्दुस्तान में ग्राप देखें तो इसकी जो बेसिस है वह खत्म हो गई है। श्राज एक ब्राह्मण चमार का भी काम करता है। ब्राप जूते की दुकान में जायें तो ब्राप एक ब्राह्मण को भी जूता बेचते पायेंगे। ग्राज एक क्षत्रिय भी खेती करता है। रसोइये का काम ब्राह्मण ही करते हैं। इस तरह जो हमारे कास्ट सिस्टम की बेसिस थी वह खत्म हो गई है। ग्रब केवल जन्म की बात रह गई है। जो जन्म से ब्राह्मण, क्षत्री, वैश्य और शुद्र पैदा होता है, उसी के अनुसार वह समाज में माना जाता है। ग्राज ग्राप देखिये कि एक हरिजन को किस तरह से हिकारत की दृष्टि से देखा जाता है भौर मंदिर में जाने नहीं दिया जाता है; जब कि एक ब्राह्मण की, चाहे वह जो काम करे, समाज में इज्जत होती है। हमारे पूर्व बक्ता, श्री सुरेन्द्र मोहन घोष जी ने कहा कि हमारे कांस्टिट्युशन में जातिवाद का निवारण किया गया है, किन्तु मेरा यह विचार है कि हमारे कांस्टिट्यूशन में खुग्राखुत को हटाने की कोशिश की गई और जातिवाद का निवारण नहीं किया गया है। इस प्रस्ताव के द्वारा जो दोनों सदनों के सदस्यों की कमेटी बनेगी, उसके लिए मेरा यह सुझाव है कि जिस तरह से हमने कांस्टिटयुशन में विवान बना करके खुग्राखुत को रोका है, उसी तरह से हम जातिवाद को समाप्त करें। कास्ट सिस्टम की जो वजह थी वह ग्रब नहीं है, क्यों कि अब जो जन्म से क्षत्री पैदा होता है वह देश की हिफ़ाजत नहीं करता है और इस प्रकार वह क्षत्री का काम नहीं करता है। ग्राज एक ब्राह्मण भी ब्राह्मण का काम नहीं करता है बल्कि भीर लोग पढ़ लिख कर ब्राह्मण हो जाते हैं। तो कास्ट सिस्टम की जो बेसिस थी वह ग्रब नहीं रही। इसलिए ऐसा कानुन बनना चाहिये कि जिस तरह से खुम्राछूत खत्म हुम्रा, उसी तरह से कास्ट सिस्टम खत्म हो जाये । ग्राज हम हर प्रांत में देखते हैं कि जो लोग असेम्बली, कौंसिल, पार्लियामेंट ग्रादि के लिए खड़े होते हैं वे जातिवाद की दुहाई देते हैं। ऐसा मालूम होता है कि पार्लियामेंट ग्रौर श्रसेम्बली में उनके लड़के लड़कियों की शादी होगी और मंडप रचा जायेगा । जो लोग बोट महारानी को खुश करने जाते हैं, वे जातिवाद की बात सोचते हैं। मैं किसी एक पार्टी की बात नहीं कहता, हिन्दुस्तान में जितनी भी राजनी-तिक पार्टियां हैं, वे सभी देख लेती हैं कि किस कास्ट का ग्रादमी कहां वोट ले सकतः है और वहां उसी कास्ट के ग्रादमी को खड़ा करती हैं। चाहे कम्युनिस्ट पार्टी हो, चाहे पी० एस० पी० हो, चाहे कांग्रेस हो, वे सारी की सारी ७५ राजनीतिक पार्टियां, जिनको सिम्बल मिलता है, उनमें इस बात पर विचार होता है। इस तरह जिस कास्ट सिस्टम की वजह से श्रस्पुश्यों की, जिनकी हरिजन कहा जाता है, मंदिरों में नहीं जाने दिया जाता है, वही बीमारी हमारी राजनीति में मा गई है। इस बीमारी से हमारे देश को बहुत नुकसान हो रहा है। इसलिए कानून बनाकर इस कास्टिज्म को खत्म करने की कोशिश करनी चाहिये।

ग्रब जहां तक कम्युनलिज्म का सवाल है तो कब से यह साम्प्रदायिकता उभड़ी ? इस देश में पहले साम्प्रदायिकता नहीं थी। शक ग्राये, हण ग्राये, तैमरलंग ग्राय, चंगेज खां ग्राये ग्रीर ग्रीरंगजेब की तलवार भी चली लेकिन तब कम्युनलिज्म नहीं था। कम्युनलिज्म की ग्रावाज एक ग्रादमी ने उठाई। जब जिन्ना साहब ग्राराम कुर्सी पर बैठे तो कायदेग्राजम हो गये, एक देशद्रोही हमारे नेता हो गये और कायदेखाजम हो कर, पैगम्बर हो कर उसने सारे हिन्दस्तान के नौजवानों साम्प्रदायिकता के रास्ते पर लगाया श्रौर हमारा एक ग्रार्टीफिशल, एक बनावटी डिवीजन हो गया । एक बगल में पाकिस्तान बन गया और एक बगल में हिन्दुस्तान बन गया, और उसी बिना पर ग्राज काश्मीर मे जो स्लोगन चल रहा है, ग्राज शेख ग्रब्दुल्ला जो स्लोगन चला रहे हैं, वह भी कम्युनलिज्म है, क्योंकि वहां मुसलमान ज्यादा है।

श्री शीलभद्र याजी काश्मीर सर्वदा से हमारे साथ था, लेकिन एक बार हमने गलती कर दी श्रीर उस गलती की पुनरावृत्ति करने के लिये ही उस तरह के स्लोगन और नारे चल रहे हैं। अभी लोगों ने कहा कि मुसलमानों में कास्ट नहीं है, लेकिन यह सच्चाई की बात नहीं है। मुसलमानों में भी शेख, सैययद और अंसारी हैं और इनमें भी बोट के लिये झगड़े होते हैं। कास्ट सिस्टम वहां भी है। यह चैलेंज किया गया कि मैं बताऊं कि क्या कास्ट सिस्टम है । मैं समझता हं कि उनमें भी सैय्यद ग्रपने को ब्राह्मण समझते हैं और शेख अपने को क्षत्री समझते हैं श्रीर जिस तरह से हम हरिजनों को समझते हैं, उसी तरह से वे ग्रंसारी को, जुलाहे को, बीवर को, ग्रछत से भी बदतर समझते हैं भीर राजनीति में भी ऐसा समझते हैं भीर समाज में भी ऐसा समझते हैं। कुरान शरीफ़ में लिखा हुआ है कि समता हो और आपस में शादी विवाह हो, लेकिन हमारे यहां भी ब्राह्मण क्षत्री से शादी करता है, उनमें शादी होती है, तो मुसलमानों में भी कास्ट सिस्टम है। तो मैं ग्रापसे यह कह रहा था कि यह जो कम्युनलिज्म है, इसने देश का बड़ा मुकसान किया है, जितना नुकसान कि पहले कभी नहीं हम्राथा। सभी शेख म्रब्दुल्ला बाहर ग्राये हैं, ग्रापने उनको बहुत ग्रच्छी फीडम, स्वतंत्रता दे दी है ग्रीर वह ग्राज मस्जिद में जाते हैं। जिस तरह से एक बार मिस्टर जिन्ना ने, कायदेश्राजम जिन्ना ने कहा था कि "इस्लाम इज इन डेंजर" भ्रौर कम्यनलिज्म का नारा लगाया था श्रीर सारा देश उसमें चला गया था, उसी तरह से ग्राज ग्रमेरिका ग्रीर दूसरे देशों से रूपये की मदद ले कर लीफ़लेट्स, नोटिस श्रीर लिट्रेचर हमारे काश्मीर में बंट रहा है श्रौर एक बार फिर वही नारा लगेगा--श्रभी तो शुरू हुआ है कि--"इस्लाम इज इन डेंजर"। तो इस कम्युनलिज्म का क्या नतीजा होगा श्रीर इसका श्रमेरिका में श्रीर दूसरे मुल्कों में वपा असर पड़ेगा? तो यह एक बड़ी बुरी

चीज हो रही है। कास्टिज्म ग्रीर कम्युन-लिज्म का निवारण करने के लिये हमको कोई एफ़ेक्टिव, कोई प्रभावोत्पादक तरीका निकालना है, नहीं तो एक बार तो गलती से मुल्क का टुकड़ा हो गया, अब और टुकड़े होने की सम्भावना है। हमारे पूर्व वक्ता ने कहा कि भाषण देने से और कहने से कुछ नहीं होता है, जब तक कि जो राजनैतिक कार्यकर्ता या समाज के नेता हैं, उनके बीच से यह बातें खत्म नहीं होतीं, तब तक यह कास्टिज्म खत्म नहीं होगा, यह कम्युनलिज्म खत्म नहीं होगा, यह प्रान्तीयता खत्म नहीं होगी और यह जो नई बीमारी भाषावाद की है, वह खत्म नहीं होगी और जब तक ये खत्म नहीं होंगीं तब तक मुल्क का कल्याण नहीं होगा, क्योंकि हिन्दुस्तान में बहुत दिनों से सेपरेटिस्ट टेंडेंसी की बात रही है। पहले जमाने में ग्रश्वमेध यज्ञ में एक घोड़ा छोड़ दिया जाता था ग्रौर वह १४ मील ३० मील जहां तक चला गया ग्रौर रुक गया वहां तक का एक चक्रवर्ती राजा हो जाता था. तो इस तरह की मनोवृत्ति रही है । हमारे प्रस्तावक महोदय ने बताया कि नौकरियों में भी यही चीज है। लोग इसी चक्कर में रहते हैं कि कहां किस प्रान्त का ग्रादमी रहता है, कहां किस कम्युनिटी का ब्रादमी रहता है। ग्राज बंगाल में क्या होता है, बिहार में क्या होता है, सारे हिन्द्स्तान में क्या होता है ? क्या इसको दबाने की कोई चेष्टा हो रही है, जो कि हम यह कहते हैं कि समाजवाद के आधार पर मुल्क का एकीकरण कर के मुल्क को बढ़ायेंगे ? उसमें कितनी रुकावर्टें हो रही हैं। इसलिये जो कास्टिज्म है, जो कम्युनलिज्म है ग्रीर उसके साथ जो उसकी दो बहनें हैं, जो नई बीमारी चल रही है, उन सब को रोकना है। मेरा जो ग्रमेंडमेंट था, वह मुव नहीं हुग्रा है, लेकिन मेरा इशारा उसी नई बीमारी की तरफ़ है। माज देश के टुकड़े करने के लिये जो नीति चल रही है, उसको खत्म करना है। कभी जाति के नाम पर, कभी कम्यनलिज्म के नाम

पर देश के ट्कडे करने का नारा लगाया गया और उसी तरह से अभी एक नारा और लगा है, जिसकी श्रोर मैंने इशारा किया । तो यह जो तमाम ग्रलग ग्रलग होने की मनोवृत्ति है, जो प्रवृत्ति है, उसको रोकने के लिये यदि हम जल्दी से जल्दी कोई उपाय नहीं सोचते हैं, तो जो हम मुल्क में द्वितीय पंचवर्षीय योजना की बात करते हैं, समाजवाद की बात करते हैं, वह पूरी नहीं हो पायेगी। जब कम्यनलिज्म की बात चलती है, साम्प्रदायिकता की बात ग्राती है, तो सारे नौजवान उधर चले जाते हैं। जब जाति की बात ग्राती है तो वे जाति की तरफ़ चले जाते हैं, कास्ट पर चले जाते हैं। जब प्रान्त की बात होती है तो वे प्रान्त पर चले जाने हैं। भाषाबाद के झगड़े में आपने देखा कि क्या हम्रा। सारे के सारे लोग मच्छे से मच्छे कान्तिकारी उधर चले गये। हमने विप्लवियों को देखा है, रेबोल्यदानरियों को देखा है, वे भी उस रास्ते पर चले जाते हैं। इसलिये इसको रोकने के लिये कानन बनाना जरूरी है। जिस तरह से अनटचे विलिटी को खप्रा-छत को दूर करने के लिये आपने कान्न बनाया, उसके लिये विधान में व्यवस्था की, उसी तरह से प्रान्तीयता को, भाषावाद को, कम्यनलिज्म को, कास्टिज्म को कोई प्रश्रय न दे कर इनको रोकने की चेष्टा करनी चाहिये, तभी हमारा मुल्क आगे बढ़ सकता है ग्रौर तभी हम जो योजना बना कर देश में समाजवादी समाज स्थापित करना चाहते है, वह कर सकते हैं। नहीं तो श्रभी जो नई बीमारी ग्राई है वह ग्रीर बढ़ेगी। ग्राप देखेंगे कि २, ४, ६ महीनों में फिर कहीं सत्याग्रह श्रुरू होने वाला है, प्रान्त के नाम पर या किसी और नाम पर । कम्युनलिज्म के नाम से काइमीर में तो तमाशा शुरू हो गया है और इसको जल्दी से जल्दी रोकने की चेष्टा करनी चाहिये। भाषावाद के नाम पर भी शरू हो गया है और सेपरेटिस्ट मेंटैनिटो को ले कर एक नया तामिलनाड बनाने की बात चल रही है। इसलिये यह जो ग्रलंग

होने की मनोवृत्ति है, उसको रोकना है। चाहे जातिवाद हो, चाहे साम्प्रदायिकता हो, चाहे भाषावाद हो, चाहे प्रान्तीयता हो उससे बहुत नुकसान होता है। इसके साथ ही साथ हेड ग्राफ़िसेज से लेकर, सेंट्रल सेकेटेरियट से लेकर नीचे तक एक नई जाति बन गई है। हम जातिवाद की शिकायत करते हैं, लेकिन एक और जाति तैयार हो रही है और इस जाति से मुल्क को बहुत नुकसान पहुंच रहा है। इसलिये में समझता हं कि किशोरी राम जी का जो प्रस्ताव सदन के साभने रखा गया है वह समयोचित है, बहुत टाइमली है और यदि हमारा देश इस पर जल्दी से जल्दी कदम नहीं उठाता है तो हमारे मुल्क का कल्याण नहीं होगा भीर समाजवादी सरकार भीं नही बनेगी। मुल्क के और ट्कड़े होने का खतरा सामने है। ग्रभी बहुत से ऐसे पाकेट्स हैं, जो कि इस तरह की बात करेंगे, इसलिये हमें पूरानी गलतियों को सुधार कर इन सब चीजों को रोकने के लिये कानुन बनाना चाहिये। यह भी चीज है कि जो समाज को ग्रागे चलाने वाले नेता हैं, उनको इस सम्बन्ध में पहल करनी चाहिये। इस सम्बन्ध में शादी विवाह करने से कुछ नहीं होगा। एक कास्ट ने दूसरे कास्ट में शादी किया है, इंडिया में मसलमान ने हिन्दू से शादी किया है, लेकिन फिर भी साम्प्रदायिकता का नारा उसी तरह से चलता है। सिर्फ शादी विवाह करने से या खान पान करने से वह चीज खत्म होने वाली नहीं है। इसको रोकने के लिये कानन बना कर सख्त सजा देने की व्यवस्था करनी चाहिये, अन्यथा इन सब बीमारियों को हम दूर नहीं कर सकते हैं। इन शब्दों के साथ में इस प्रस्ताव का तहेदिल से अनुमोदन करता हं।

श्री कै० बि० लाल (बिहार) : सभापति महोदय, मैं पिछले वक्ता के भाषण से यह नहीं समझ सका कि उन्होंने अपने अमेंडमेंट की म्ब किया या नहीं । जो भी हो, मैं उनके

প্রি কঁ০ বি০ লাল]

श्रमेंडमेंट को भी मानता हूं ग्रौर प्रस्ताव को भी मानता हूं श्रौर दोनों का समर्थन करता हुं भ्रौर इस मौके पर में समझता हुं कि अपने कुछ स्थाल कह देना भी जरूरी है, हालांकि अभी यह मालूभ नहीं है कि इस पर हमारी सरकार की क्या राय होगी। इसको सरकार मंजूर करने जा रही है या स्नारिज करने जारही है, यह भी नहीं पता है, लेकिन जो भी हो, इसकी एक एजकेटिय वैल्यू है। इस प्रस्ताव का चाहे जो भी नतीजा इस सदन में हो, लेकिन इससे ख्यालात तो बाहर जायेंगे ही और इसका प्रचार तो जरूर ही होगा। इस ख्याल से मैं भ्रपनी राय को, जिसको जाहिर करने का मौका बहुत बार इस सदन में मिल चुका है, बता देना चाहता हं, उसको दूहरा देना चाहता

मेरे ख्याल से जात-पांत की व्यवस्था हिन्दू समाज का एक कोढ़ है। इसको सभी ग्रादमी मानते हैं भौर माननीय सुरेन्द्र मोहन घोष ने जो कुछ शास्त्रों ग्रीर किताबों की शरण लेकर कहा है, वह भी बहुत सही है। इसके पहले भी बहुत तरह की व्याख्या हुई है, इस पर बकवास हुई है। एक दक्ता डाक्टर भ्रम्बेडकर श्रीर महात्मा गांधी में इस पर बकवास हो गई थी और डाक्टर भ्रम्बेडकर ने तो यहां तक धमकी दी थी कि वह जो लाहीर में जात-पाँत तोडक मंडल के सभाषति होने वाले थे, वह नहीं होंगे भौर मुसलमान हो जायेंगे। गाँधी जी ने लिख दिया था कि वर्णाश्रम तो हिन्दू धर्म का इनटेगरल पार्ट है भीर जन्म से ही वर्ष निर्णय होता है, इस पर डा० ग्रम्बेडकर को बहुत दुःख हुआ।

2 Noon

श्री पां० ना० राजभोज (मुम्बई) : जातपांत तोड़क मंडल में बात नहीं हुई, गांधी जी भौर डा० भ्रम्बेडकर में हुई। वह पोलिटिकल मामला था ।

DR. R. B. GOUR (Andhra Pradesh): Sir, the hon. Members are replying to each other.

Mr. CHAIRMAN: Mr. Kailash Bihari Lall is addressing Mr. Rajabhoj instead of the Chair.

श्री कैं विकलाल : ग्रापस में जो कंट्रोवर्सी होती है, जो बकवास होती है, उसका लोगों पर जरूर ग्रसर होता है। ग्राज तक यह गोलमाल, यह कंफ्यू बन लोगों के दिमाश में चला ग्रा रहा है। यह जातपांत शास्त्र के ऊपर अवलम्बित है, हमारे वर्ण के श्राधार पर है, जो कि सब कंफयजन है। ग्रमी मेरे से पहले एक वक्ता ने कुछ ऐसा कहा कि कृष्ण भगवान ने ऐसा कहा है श्रौर सभी श्रादमी बोलते हैं कि जाति के पीछे वर्णद्याता है। ब्राह्मण हैं तो ब्राह्मण ही रहेंगे, चाहे किसी भी हालत में हों। यह तो समझने की बात है कि ग्रगर एक ब्राह्मण जुता बनाता है, तो फिर वह ब्राह्मण कहां से रहा, उसको ब्राह्मण कहना ही गलत है। लेकिन श्रीकृष्ण जी ने कहा है, वह एक बड़ा व्यापक धर्म है और सारे संसार के लिये कहा है भौर उनके शब्दों में तो ब्राह्मण किसी भी जगह कहीं भी हो सकता है। जर्मनी में ब्राह्मण, जापान में ब्राह्मण और अमेरिका में बाह्मण, सभी जगह बाह्मण हो सकते हैं। यह भी गलत बात कहना है कि वर्णाश्रम घर्मका इंटीग्रल पार्ट है। सारे संसार में कहीं से कोई ग्रादमी चुन लीजिए ग्रौर उसको गुण ग्रौर कर्म से जांच कर ग्रपनी जगह पर बिठा दीजिए । इसी बात पर मैंने डा० ग्रम्बेडकर से कहा था कि ग्राप तो ब्राह्मण हैं, ग्राप क्यों बखेड़े में पड़ते हैं, श्राप क्यों गांधी जी के बहकावे में चले जाते हैं ? जन्म से तो कोई ब्राह्मण नहीं होता। हिन्दू लोग मोहम्मद साहब को अवतार समझते हैं, मुसलमान माई कहते हैं, वे तो पैगाम लाने वाले हैं, पैगम्बर हैं । हम गीता के श्रीकृष्ण को ग्रवतार मानते हैं, ग्रौर उसी तरह काइस्ट को भी ग्रवतार समझते हैं।

जब जब धर्म की ग्लानि होती है, हन देखते हैं, धर्म-प्रचार के लिए भगवान झवतीणं होते हैं। ऐसा कहीं नहीं कहा गया है कि वे मथुरा में ही श्रवतार छेते हैं या अयोध्या में ही श्रवतार छेते हैं या अयोध्या में ही श्रवतार छेते हैं। जर्मनी में मार्टिन लूथर जन्मे, चाइना में कंफ्यूथश हुए। गीता का आप उदाहरण देते हैं तो आपको समझना चाहिये कि जाति और वर्ण का कोई ताल्लुक नहीं है। जाति हमारे समाज का कोड़ है और वर्ण शुद्ध चीज है। वर्ण के आधार पर

डा॰ राज बहादुर गौड़ : राज्य सभा में किस के रूप में ग्राए हैं भगवान ?

Mr. CHAIRMAN: Order, order. Go on, Mr. Kailash Bihari Lall.

भो कै । चि । लाल : आप मेरे मतलब को अब्द न कीजिए । इस सदन का मान रिखये और इस सदन के समय का भी मान रिखये ।

में यह सब इस लिए कह देना चाहता हुं, क्योंकि लोगों की यह धारणा वन गई है कि कानून बनाकर हम बुराई दूर कर देंगे **भ्रौ**रकानुन बनाकर वर्णं व्यवस्था ट्ट जायेगी । मैं इस जाति संबंधी सैंकडों किस्से श्रापको सुना सकता हं कि मसलमानों में क्या होता है, ऋिश्चयनों में क्या होता है, हिन्दुओं में क्या होता है, लेकिन खैर, समय नहीं है। मेरे कहने का मतलब यह है कि इस जाति प्रथा के शिकार सारे हिन्द्स्तान के लोग हो रहे हैं ग्रीर बेमतलब शिकार हो रहे हैं। यह नहीं है कि आप कानून बना कर इसका ग्रंत कर देंगे। जाति के मामले में जो कंफ्यूजन है उसका आधार है हमारी नीति, जिसकी वजह से सब धादिमयों की ख्वाहिश होती है कि हम इसको सेवे रहें, इसको पोसे रहें । उदाहरण के लिये ग्रभी कांस्टीटयशन में हमारी नीति हमने मान लिया है कि अनटचेबल्स को हम रिकगनाइज करेंगे. दस वर्ष के लिये उनको रिजर्वेशन देते हैं। धभी जो हमारे

भाई प्रस्ताव मव कर रहे थे, वे ग्रनटचेबिलिटी को उठाने के पक्ष में हैं। सभी भ्रादमी चाहते हैं ग्रनटचेबिलिटी खत्म होनी चाहिये, क्योंकि ज्सकाइस देश में रहना ठीक नहीं है। कोई भ्रादमी यहां भ्रनटचेबल रहे, यह कितनी बंडी नीचता की बात है । लेकिन ग्राज उलटी गंगा बह रही है। जो हमने अपनी बनाई है कि हम अनटचेबिलिटी को उठायेंगे. उसको लिक्विडेट करेंगे. उसके उलटे हम यह कर रहे हैं कि उसको भ्रागेंनाइज करते हैं, क्योंकि हम चाहते हैं कि हमको वोट मिलते रहें। यह हमारी नीति का श्रंग है, जिसके जरिये हम ग्रनटचेबिलिटी को भ्रागेनाइज करना चाहते हैं भीर नतीजा ग्राप देख र्ल.जिए कि जिस तरह ग्राप ग्रनटचे-बिलिटी को आर्गेनाइज कर रहे हैं, उसी तरह तमाम दूसरी जातियों के लोग अपने की श्रागेंनाइज कर रहे हैं। श्रीर यह हमारी उसी नीति पर चलने के कारण हो रहा है, जिससे हम जातपांत को प्रोत्साहन देते हैं। जातपांत को हम हर जगह दर्शाते हैं। हिन्दू ला ग्राफ इंहेरीटेंस ग्राप बनाते हैं, तो उसमें ग्राप हिन्दुओं को और जातियों से ग्रलग करते हैं। कम्यनिटी के नाम पर लाज वना कर भ्राप इस बात की याद दिलाते हैं कि हम सब अलग अलग जाति के हैं। इसी तरह हिन्दू मसलिम युनिटी की ५-६ कांफरेंस करके हमने हिन्दू ग्रीर म्सलमान भाई बोलते बोलते मसलमानों की एक सेपरेट नेशन बनने दी। हमारी भ्रादत इतनी बिगड़ गई है कि ग्रव हम हिन्दुश्रों श्रीर सिखों में भेद करने लग गये हैं । सिखों में और हिन्दुओं में सनात-नियों में हम मुकाबला करते हैं, जिस तरह से हम मसलिम और सनातनी का करते हैं। हम यह नहीं सोचते कि म्सलमान भी इसी तरह से देश में रहते हैं, जिस तरह से सनातनी या सिख रहते हैं। चाहे कोई जैन धर्मावलम्बी हो, या बौद्ध, किरिचयन या पारसी धर्मावलम्बी हो, सभी इस देश के ही रहने वाले हैं। इस मानी में हम हिन्दू मुसलमान में मकाबला नहीं श्री कैं० बि० लाल

करते, हिन्दू ग्रीर सिख में मुकाबला नहीं करते, लेकिन ग्रापने ऐसी नीति पकड़ ली है, हिन्दू को प्रोत्साहन देना, सिख को प्रोत्साहन देना, मुसलमान को प्रोत्साहन देना ग्रीर उनके ग्रस्तित्व को रिकगनाइज करना । जब ग्राप इस कंफ्युजन को लोगों के दिमाग से हटायेंगे तभी भ्राप उस बुराई को दूर कर सकेंगे। लेकिन जो ध्राप यह चाहते हैं कि कानन बनाकर ग्राप जातिवाद को खत्म कर देंगे तो ग्राप जान लीजिए कि एक जाति के खिलाफ़ दूसरी जाति उठ जायेगी ग्रीर वैसा ही होगा, जैसा चाइल्ड मैरिज रिस्ट्रेंन्ट एक्ट पास होने के बाद हो गया था। जिस साल यह एक्ट पास किया गया उस साल से पेट के बच्चों का सीदा होने लग गया कि ग्रगर मेरा बच्चा लड़का होगा भौर तुम्हारी लड़की होगी तो दोनों में शादी हो जायेगी । कानून बनाने को नतीजा यही होगा । यह तो जान की बाजी लगाने की बात है, जैसे गाँधी जी ने ग्रनटचेबिलिटी को हटाने के लिये जान की बाजी लगा दी थी, उनके सामने कितनो मुसीबतें श्राई, यह सब लोग जानते हैं। ग्रापको भ्रपने ग्रन्दर सरगर्मी लानी होगी और इसका पक्का इरादा करना होगा कि जहां भी जातपांत रहेगी वहां जिस तरीके से भी होगा, हम उसका उन्मूलन करेंगे, किसी तरह हम जातपांत या ग्रनटचे-बिलिटी को सर उठाने का मौका नहीं देंगे, ऐसी नीति हमको ग्रहण करनी पड़ेगी।

ग्रभी एक भाई ने कहा कि साहब, इंटरमैरिज से कुछ नहीं होगा। इंटरमैरिज से क्यों नहीं होगा ? ग्रापको इंटरमैरिज को इंकरीज करना चाहिये । आप अपनी नीति में यह चीज लाइयेगा कि हम सरकारी नौकरियों में उन नौजवानों को पहले मौका देंगे । कुछ क्वालिफ़िकेशन रहनी चाहिये, यह मेरे कहने का मतलब नहीं कि क्वालि-फिकेशन चाहिये Every other thing being equal जो नीजवान ऐसी शादी, करेगा उसको हमें सर्विसेज में पहला मौका देना चाहिये जैसापीटर दी ग्रेट ने रिशया में किया। जब रशिया में पर्दा प्रथाथी, तब उन्होंने "न्यू लेजिस्लेटर्स" से कहा था कि जो ग्रपनी बीवी के साथ ग्रायंगा, उसी को कांउसिल में बैठने के लिये जगह मिलेगी । तो इस तरह से भ्राप नियम बना सकते हैं भ्रीर भ्रपनी नीति में ग्राप इसको ले सकते हैं। ग्रगर ग्राप इस चीज को अपनी नीति में रखते हैं, तो ग्राप नौजवानों की जात-पांत तोड़ने में मदद कर सकते हैं। जहां कहीं भी श्रापको जरा खबर मिले कि कोई भी ग्राफिशियल जात-पांत की शरण लिये है और बेइंसाफी की है वहां उसको फ़ाइन कीजिए ।

राजेक्वर प्रसाद नारायरा सिंह (बिहार): ग्रापने ग्रपने बच्चों की शादी किस जाति में की है?

MR. CHAIRMAN: Order, order. You have got just two minutes. (Time bell rings.) You started at three minutes to Twelve.

SHRI KAILASH BIHARI LALL: I started just at 12.

MR. CHAIRMAN: Don't say so. Two minutes more. You will fiet excited. Blood pressure will go UD You stop it.

श्री कै • बि • लाल : ग्रंपनी नीति ग्राप देखिये। श्रंग्रेजों के जमाने में कम्युनल हौलीडेज चलते थे, धाजकल हैं या नहीं, मुझे मालूम नहीं है। पहले यह होता था कि जब मुसलमानों का कोई पर्व होता था तो हिन्दुओं को छट्टी नहीं मिलती बी और जब हिन्दुओं का कोई पर्व होता था, तो मुसलमानों को छुट्टी नहीं मिलती थी। इस तरह अंग्रेजों की उस जमाने में नीति थी। में ग्रापको यह याद दिलाना चाहता हं कि इस तरह का स्थाल उस जमाने में हम लोगों में था। जब मैं डिस्ट्क्ट बोर्ड का चेयरमैन था, तो एक डिस्ट्रिक्ट बोर्ड का इंसपेक्टर छट्टी की एक लिस्ट लाया और कहने लगा कि इस तरह से हौलोडेज की लिस्ट बनाई है। हिन्दुओं के पर्व में मुसलमानों को छुट्टी न हो और मुसलमानों के पर्व में हिन्दुओं को छुट्टी न हो। मैंने वह लिस्ट मंजूर नहीं की। आप सब लोग जानते हैं कि उस जमाने में इसका क्या असर हुआ होगा। यह चीज ऊपर गवनंमेंट तक गई और वहां से मंजूर हो गई, एअूव हो गई। इसी तरह होस्टल की बात है। इस प्रस्ताव में आता है कि एक कमेटी मेम्बरों को...

DR. R. B. GOUR: Which was that unfortunate district of which he was chairman?

श्री **कै० वि० लाल**: ग्रापको इस तरह की बातें कहने में उत्साह होता है ग्रौर उछल पड़ते है, क्योंकि इससे मेरा समय बरबाद होता है। आरज हम देखते हैं कि देश में मुसलमानों और हिन्दुओं के लिये अलग अलग होस्टल बने हुए हैं। भ्राप स्थाल कीजिये कि इसका देश की जनता पर क्या प्रभाव पड़ सकता है। इससे तो जुदागाना की भावना बढ़ती है। जहां कहीं भी इस तरह की नीति हो उसे रोकना चाहिये। कोई साहब यह दलील देते हैं कि अगर इस तरह के होस्टल नहीं बनाये जायेंगे, तो कोई भी होस्टल में नहीं रहेगा, वे खाली पड़े रहेंगे । जब ग्रापकी नीति इस तरह की है तो किस तरह से यह बुराई दूर हो सकती है। आपको चाहिये कि हिन्दू मुसलमानों के ग्रलग ग्रलग होस्टल न बनायें। ग्रापको पहले ग्रपनी नीति निर्घारित करनी चाहिये। मेरे कहने का मतलब यह है, मेरा प्वाइन्ट यह है कि गवनंमेंट की पालिसी में इस तरह की हरकत ग्रानी चाहिये जिससे कि उनका कोई भी आफिसर इस तरह का काम न करे जिससे कम्युनलिज्म को प्रोत्साहन मिले। यह चीज तो ग्राप कर सकते हैं।

दूसरी बात मुझे यह कहनी है कि पहले हमें ग्रपना करक्टर बढ़ाना चाहिये। करेक्टर को हम समाज का एक ग्रंग समझते हैं। जैसाकि मेरे पूर्व वक्ताश्री घोष जीने कहा कि जो लोग प्रचार करते हैं उन्हेंस्वयं उस चीज को काम में लाना चाहिये।

(Time bell rings.)

इस तरह के लोग दो तरह की जबान रखते हैं जो कि नहीं होनी चाहिये। इस तरह के लोगों को यह कांशिश करनी चाहिये कि वे जहां भी शासन में हों, अपने को बिल्कुल खराब बातों से साफ रखें ताकि उनके ऊपर यह चार्ज न आ सके कि वे किसी खराब काम में भाग लेते हैं। कुछ लोग इतने होशियार हैं और इतने ऊंचे दर्जे में हैं कि जब वे कोई खराब काम में इंडल्ज करते हैं, तो वे यह सोचते हैं कि हमें कोई नहीं पकड़ सकता है।

MR. CHAIRMAN: Mr. Kailash Bihari Lall, please sit down. Shrimati Chandravati Lakhanpal.

श्रीमती चंद्रावती लक्षत्रपाल (उत्तर प्रदेश) : सभापति महोदय, इसमें बिल्कुल संदेह नहीं कि जातिवाद ग्रीर सम्प्रदायवाद हमारे समाज में बहुत काफी समय से भयंकर ब्राई रहा है। यह ऐसी ब्राई है जो हमारी प्रगति में सदा बाघक रही है, हमारी एकता में हमेशा रुकावट बनी रही है और आज भी हमें विकास के मार्ग में आगे बढ़ने से कदम कदम पर रुकावट पैदा कर रही है। श्रीमन यही कारण है कि काफी देर से, सैकड़ों सालों से, हमारे यहां जितने भी महा-पुरुष हुए, चाहे वे संत महात्मा हों, चाहे समाज सुधारक रहे हों, चाहे राजनीतिक नेता रहे हों-जैसे बुद्ध, महावीर, नानक, कबीर, रामानुज, शंकराचार्य, स्वामी विवेकानन्द, दयानन्द, गांधी-सभी ने इस बुराई की ग्रोर ध्यान श्राकिषत किया है। श्रीर न केवल इतना ही, बन्कि उन्होंने इसके खिलाफ जोरों से आवाज उठाई ग्रौर उसका निराकरण करने का प्रयत्न किया। लेकिन फिर भी दु:ख की बात तो यह है कि ग्राज भी हमारे समाज में यह बुराई काफी मात्रा में मौजूद है। यह कहना गलत

[श्रीमती चन्द्रावती लखनपाल] न होगा कि वह काफी उग्र रूप में हमारे समाज के अन्दर ग्राज भी मौजूद है। लेकिन कहने का धाशय यह नहीं है कि इन महा-पुरुषों ने जिन्होंने अपने अपने समय में अपने अपने ढंग से इन बुराइयों को दूर करने का प्रयत्न किया, उनके सब प्रयास निष्फल हुए, ऐसा तो नहीं कहा जा सकता है, क्योंकि जो कुछ भी उन्होंने किया उसके परिणामस्वरूप ही ग्राज हम देख रहे हैं कि हमारे समाज के मन्दर इन बुराइयों के खिलाफ एक वातावरण तैयार हो चुका है, एक विचारों की ऋन्ति मा चुकी है, यद्यपि यह ठीक है कि वह कान्ति केवल विचारों तक सीमित है, वह

कान्ति अभी हमारे दिमागों से नीचे हृदय तक

नहीं उतरी ।

माज हमारे सामने सब से प्रमुख समस्या यह है कि किस प्रकार से इन बुराइयों के खिलाफ़ जो एक विचारों की कांति हमारे भन्दर पैदा हो गई है, हम उसको व्यवहार में लाकर उसे कार्यान्वित रूप दें। क्योंकि यह तो हम देखते हैं कि आज हमारे देश में कोई भी ऐसा व्यक्ति नहीं होगा जो विचारों के द्वारा, दिमागी तौर पर इन बुराइयों का समर्थन करता हो । लेकिन हां, यह ठीक है, उनका अनुमोदन या समर्थन प्लैटफार्म तक, भाषणों तक ही सीमित रहा है भौर जब इस चीज को कियान्वित रूप देने की बात **प्रा**ती है तब वे पीछे हट जाते हैं । ग्राज सब से बड़ा प्रश्न यह है कि किस प्रकार से इस ऋति को लोगों के हृदय तक पहुंचाया जाये भीर हृदय में बैठी हुई भात्मा को जायत किया जाये । श्रीमन्, मुझे तो ऐसा प्रतीत होता है कि यह समस्या सामाजिक इतनी नहीं है जितनी कि यह नैतिक है । मेरी धारणा है कि यह समस्या मूलतः ग्रात्मिक है। ग्रात्मिक भौर नैतिक स्तर प्र ही हम इसका पूर्ण रूप से समाधान कर सकते हैं। पूर्ण रूप से इसका हल तब ही निकल सकता है, जब कि हम नैतिक और

ग्रात्मिक स्तर पर उसको हल करने का प्रयत्न करें।

श्रीमन्, जैसा कि पूर्व वक्ता ने कहा-यह रोग पुराना है, बड़ा व्यापक है, बड़ा भयंकर है भौर हमारी समस्त प्रगतिशील प्रवृत्तियों में बाधक बन रहा है । श्रीमन्, ग्राज हमें इस रोग के इलाज को खोजने के लिये गहराई में उतरना पड़ेगा और इससे पूर्व कि हम गहराई में जाकर खोज करें, हम देख लें कि हमारे इस देश के प्राचीन पूर्वजों ने, प्राचीन ऋषि मुनियों ने, किस प्रकार इन बुराइयों का सामना किया और किस प्रकार उन्होंने प्रयत्न किया कि इन बुराइयों को समाज से रोका जा सके।

श्रीमन्, जातिवाद ग्रौर सम्प्रदायवाद की जड़ में जो भावना काम कर रही है वह कंच नीच की भावना है। मेरी जाति अच्छी है, दूसरे की बूरी है, मेरा सम्प्रदाय श्रेष्ठ है, मेरा धर्म, मेरी जाति, मेरी भाषा, मेरा प्रदेश अच्छा है, दूसरे की जाति, दूसरे की माषा, दूसरे के प्रदेश और दूसरे के धर्म से । श्रीमन्, ग्राज इस जातिवाद, सम्प्रदायवाद ग्रीर जितने भी वाद हमारे देश के ग्रन्दर पैदा हो गये हैं, उन सब के पीछे, यही तो अंचनीच की भावना, संकीर्णता की भावना काम कर रही है। इस भेदभाव की भावना का जो भाषार है, वह है हमारे भ्रहंकार की भावना, हमारे ग्रहम की भावना, जिस को अंग्रेजी में 'ego' कहा जाता है। किसी हद तक यह भावना स्वाभाविक है और सब मनुष्यों में, सब देशों में पाई जाती है। श्रीमन्, हम देखते हैं कि जैसे हमारे देश में जातिवाद भीर सम्प्रदायवाद है, तो दूसरे देशों के अन्दर superiority नस्ल racial श्रेष्ठता—की भावना है। किसी देश में वर्ग-वाद की भावना है। इस प्रकार की जो भेदभाव की भावना है, वह किसी हद तक स्वाभाविक है। लेकिन दुर्भाग्य की बात यह है कि हमारे देश के अन्दर जो यह भेदभाव की भावना है, वह चरमसीमा तक पहुंच गई

है। वह मानवता की सीमा को लांघ गई है ग्रौर बड़े उग्ररूप में हमारे देश में, हमारे सामा जिक जीवन के हर एक क्षेत्र में, श्रोत-प्रोत हो रही है। इसका कारण यह है कि हमारे देश में सैकड़ों वर्ष तक परदेशी शासन रहा है। हमारे विदेशी शासकों की सदैव यह नीति रही कि वे हमारी इन कमजोरियों--जाति-वाद श्रौर साम्प्रदायिकता—का फायदा उठाते रहे ग्रौर इसको उकसाते रहे। दूसरा कारण यह भी रहा है कि जो अंग्रेजी शासक इस देश के अन्दर आये और वे अपने साथ जो पाइचात्य सम्यता लाये, उसका ग्राधार भौतिकवाद था । जब उस भौतिकवादी सम्यता का संघर्ष हमारी भ्राघ्यात्मवादी सम्यता के साथ हुआ, तो उसकी जगमगाहट ग्रीर उसके ग्राकर्षण ने हमारी संस्कृति ग्रीर धर्म की ग्राधार-शिलाग्रीं को हिला दिया । उस झटके ने हमारे सारे विचारों को ग्रस्त-व्यस्त कर दिया । ग्राज उसका परिणाम यह है कि हमारे जीवन के अन्दर जितनी भी बहमुल्य वस्तूयें थीं, जितनी भी बहमुल्य भावनायें थीं, जो भी हमारी ग्राघ्यात्मिक निधि थी, हम उससे हाथ घोकर बैठे हुये हैं, ग्रौर कंगाल बने हुये हैं, ग्राघ्यात्मिक दृष्टि से और भौतिक दृष्टि से भी हमारा सामाजिक जीवन, हमारा राजनीतिक जीवन एक प्रकार से दीन-हीन हो गया है और हमारी सभी सुन्दर भावनायें लुप्त हो गई हैं।

ग्राज जो हमारे सामने एक सवाल है, वह यह है कि हमारे समाज में जो बीमारियां आ गई हैं, जो कमजोरियां आ गई हैं, जिनकी भ्रोर इस प्रस्ताव में हमारा ध्यान खींचा गया है, उनको हम किस प्रकार दूर करें। मैं ने ग्रापको भ्रभी बतलाया कि हमारी इस भेद-प्रवृत्ति को हमारे पूर्वजों ने किस प्रकार से मिटाने की कोशिश की थी। इस विषय की भ्रोर मैं दो चार शब्दों में भ्रापका ध्यान खींचना चाहती हूं। इस भेद-प्रवृत्ति को काटने के लिये हमारे ऋषि मुनियों ने, हमारे पूर्वजों ने ग्राध्यात्मिक ज्ञान का सहारा 106 RSD—2.

लिया । उन्होंने हमको बतलाया कि हमारे मनुष्य जीवन में देह का ग्रात्मा के साथ घिनष्ट सम्बन्ध होते हुये भी, देह ग्रात्मा से ग्रालग है । मनुष्य स्वार्थ परख नहीं, ग्रात्मा परख है । ग्रात्मा को एकता, ग्रात्मा को समता, ग्रात्मा की श्रखंडता की भावना उन्होंने हमारे सम्मुख रखी थी । इसी ग्राधार पर उन्होंने बतलाया था :

"एकोऽन्मा बहुधा सम्बभूव"

आत्मा सब के अन्दर एक ही है। विश्व-आत्मा के हम सब लोग भिन्न भिन्न प्रकार के रूप हैं। आगे चल कर वदों में बतलाया गया है:

"अृष्वन्तु सर्वे अमृतस्य पुत्राः"

उन्हों ने कहा कि सभी जितने भी प्राणी हैं, जितने भी मनुष्य हैं, वे भगवान के ही पुत्र हैं। अब भला बतलाइये कि जब हमें एक दूसरे के इतने नजदीक ला कर के खड़ा कर दिया, जहां हम यह अनुभव करेंगे कि एक ही पिता के सब पुत्र हैं, एक ही आतमा हमारे शरीर के अन्दर प्रवेश कर रही है, तो वहां ऊंच-नीच की भावना, पृथकत्व की भावना किस प्रकार ठहर सकती है। उपनिषदों में तो यह साफ ही कह दिया गया है:

"मृत्योः मृत्युमाप्नोति यो वानैव पश्यति"

इस संसार में जो नाना भाव से अनेकल देखते हैं, जो भिन्नता को देखते हैं, जो पृथकत्व को देखते हैं, जो पृथकत्व को देखते हैं, जो पृथकत्व को देखते हैं, वे दुख को प्राप्त होते हैं, वे मत्यु को प्राप्त होते हैं। इस प्रकार हम देखते हैं कि हमारे धर्म-शास्त्रों में धात्मा की सबंडता, धात्मा की समता और धात्मा की एकता का विचार घोतप्रोत है। उस के घाषार पर ही महान पुरुषों ने, हमारे पूर्वजों ने इस देश को, इस देश के भिन्न भिन्न धंगों को एकता में बांघने का प्रयत्न किया था। इतना ही नहीं, उन्होंने हमारी संस्कृति,

श्रि.मर्तः चन्द्र।वर्तः ःखनपाः । हमारा धर्म, हमारी शिक्षा-पद्धति, हमारा चरित्र सभी को एक ग्राध्यादिनक पृथ्ठभूमि पर लाकर खड़ाकर दियाथा। इस देश के भिन्न भिन्न ग्रंगों को एक सूत्र में बांधने के लिये उन्हों ने कितना भ्रद्भृत और चमत्कारिक तरीका ग्रपनाया था । ग्राज भी हमारे देश में उस के ग्रवशैष शेष हैं। जिस ग्रोर हमारी दृष्टि जाती है, हम यह देखते हैं कि यदि उत्तर में हरिद्वार है तो दक्षिण में रामेश्वरम है। इसी प्रकार यदि पूर्व में जगन्नाथपुरी है तो पश्चिम में द्वारिकापुरी है। श्रब यह देखिये कि देश की हर एक दिशा में उन्होंने किस प्रकार तीर्थ स्थान रखे, तीर्थ यात्रा का विधान किया ग्रीर धार्मिक मेलों का विधान कर के उन्होंने किस प्रकार देश के भन्दर एकता भीर एकी-करण का समावेश किया । आज भी हम चाहे उत्तर में चले जायें, चाहे पूर्व में चले जायें, चाहे पश्चिम में चले जायें, चाहे दक्षिण में चले जायें, उस ग्रदभत एकता की झांकियां जगह जगह पर देखने को मिलेंगी । चाहे बाहर से हम कैसे ही दिखते हों, चाहे हमारे रसम व रिवाज कितने हैं। भिन्न वयों न हों, लेकिन एक ही ग्रखण्ड विचारधारा समस्त भारतीय जन समदाय में प्रवाहित होती हुई नजर आती है और वह विचार-धारा है आत्मा को एकता की, आत्मा की क्षमता की, नित्यता की । इसी तत्वज्ञान के द्वारा हमारे प्राचीन ऋषियों ने हमारे देश में, हमारे सभाज में एकता लाने की कोशिश की। यही वह विश्वास है जिस विश्वास के द्वारा ही मनुष्य में सत्य, ग्रहिसा, दया, करुणा, त्याग, प्रेम तथा धन्य ऊंची अंची भावनायें पैदा हो सकती हैं श्रीर इन्हीं भावनात्रों के द्वारा मानवता को जगाया जा सकता है। तभी हमारे राष्ट्र-पिता महात्मा गांधी ने सत्य ग्रीर ग्रहिंसा का सहारा छे कर भपने समय की महान् समस्या को, जो देश की परतंत्रता की समस्या थी, हल किया भौर कितनी सफलता के साथ हल किया।

ग्राज भी हमारे समय में उन के ग्रन्यायी ग्रीर उन के महान शिष्य, ग्राचार्य विनोबा भावे, भूमि की समस्या को इसी ब्राध्यात्मिक ग्राधार पर हल करने का प्रयत्न कर रडे हैं। में दावें के साथ कह सकती हूं कि हमारे देश की कोई भी समस्या ऐसी नहीं है जिस को हम भ्राध्यात्मिक भ्रीर नैतिक तरीके से हल न कर सकें। हम को अपने देश के अन्दर समाजवादी समाज का ग्रीर सर्वोदय समाज का स्वप्न पूरा करना है और ग्राघ्यात्मिक ग्रीर नैतिक तरीकों से देश में प्रचलित क्रीतियों को दूर करना है। तो मेरा यह विश्वास है कि ग्राध्यात्मिक ग्रीर नैतिक ढंग से ही हम समाज में प्रचलित तमाम वुराइयों को दूर कर सकते हैं ग्रीर उस सर्वोदय समाज की स्थापना कर सकते हैं जिस का स्वप्न देखते हुए बापू यहां से विदा हो गये ग्रीर जिस स्वप्न को साकार करने के लिये हमारे देश के जवाहर जैसे नेता, डा० राजेन्द्र जैसे नेता आज प्रयत्नशील है।

इन शब्दों के साथ में प्रस्तावक महोदय का धन्यवाद करती हं जिन्होंने ग्राज इस ग्रावश्यक विषय पर विचार करने के सिये हमें ग्रवसर प्रदान किया । चन्यवाद ।

श्री देवकीनन्दन नारायए। (मुम्बई) : श्रादरणीय सभापति जी, इस प्रस्ताव के महत्व को मानते हुए मुझे यह कहने में संकोच हो रहा है कि में इस की ताईद नहीं कर सकता। [Mr. DEPUTY CHAIRMAN in the Chair.] कारण इस का यह है कि मैं नहीं मानता कि इस प्रस्ताव के पास हो जाने से या किसी कानन के बना देने से यह जातीयता ना साम्प्रदायिकता दर हो जायेगी। ग्राप जानते हैं कि हमारी सरकार न तो साम्प्रदायिकता को मानती है और न जातीयता को मानती है। वैययितक रूप से देखा जाय तो हमारे ग्राजके जो नेतागण हैं वे रोक्षाना इस जातीयता भौर माम्प्रदायिकता के खिलाफ बोलते हैं। इसलिये सिर्भ एक प्रस्ताव पास करने से काम चलने वाला नहीं है। मुझे कुछ संकीच है कि

मेरे मित्र श्री कपूर ने जो यह प्रस्ताव पेश किया है, उस को किस तरह से कामियाब बनाया जा सकता है। कपूर साहब के प्रस्ताव से में याजी साहब का जो अमेंडमेंट है उस को ग्रधिक पसन्द करता हूं। परन्तु वही दिक्कत मेरे सामने आती है। हजारों वर्षी से यह जातीयता चलो आ रही है साम्प्रदा-यिकता भी हजारों वर्ष से मौजूद हैं। बहुत बड़े बड़े धर्मात्माश्रों ने इसको निकालने का प्रयत्न किया है परन्तु ग्राज तक कोई कामियाब नहीं हुआ। यदि कोई कामियाब हुआ तो इस बात में कामियाब हुआ कि एक जाति या एक सम्प्रदाय और वढ़ गया, कम नहीं हुआ। पुराने जमाने में, ऐतिहासिक जमाने में भले ही जातियां सम्प्रदाय एक फ़ायदे की चीज, एक मुफ़ीद चीज हमारे अनुभव में ग्राई हों परन्तू ग्राज इन बातों को हम बुरी निगाह से देखने लगे हैं और इसके कारणों में हमें जाना चाहिये।

देखा जाय तो ग्राज यह सवाल जो हमारे सामने पैदा हुआ है इसके दो कारण हैं। एक कारण है आर्थिक और दूसरा कारण है राजकीय । राजकीय कारण तो यह है कि पंचायतों से लेकर पालियामेंट तक जिस वक्त चुनाव होते हैं उस वक्त जार्त यता की दूहाई दी जाती है और उससे तमाम हवा ग्रीर वातावरण विगड़ जाता है। जब में सोचता हूं कि यह साम्प्रदायिकता श्रीर जातीयता की दुहाई क्यों दी जाती है तो मालूम पड़ता है कि वह इस लिये दी जाती है कि मैं चन कर ग्राजाऊं भले ही देश का कुछ हो। देश की हमें कोई परवाह नहीं है। जाति का नाम लेकर जाति वालों को उकसा कर में चुन कर ग्राना चाहता हूं। यही कारण है । कोई पार्टी ले लीजिये हर एक अपनी जीत की निगाह से ही देखता है, इस निगाह से वह देखता है कि उसकी जीत कैसे होगी। किस कांस्टीट्एंसी से किस जगह से कौन जाति का चुन कर ग्रा सकेगा हर वक्त यही

ख्याल रहता है। वोटसं किस जाति के ग्रधिक हैं और किस जाति के कम हैं इस लिहाज से हम कैंडोडेट्स खड़ा करते हैं। ग्रगर कांग्रेस किसी एक जाति से कैंडीडेंट को खड़ा करती है तो दूसरे पक्ष वाले इसी निगाह से तलाशते हैं कि कहीं से उन्हें ऐसी जाति का मिल जाय जो कि पहले वालों से अधिक बड़ी जाति का निकल जाय । यानी जो ग्रावजेविटव होता है वह यही होता है कि किसी तरह से हमें सीट मिल जाय । तो ग्राज यह जो तमाम बातें हो रही हैं जिस बुराई की वजह से हमारे दिलों को घक्का पहुच रहा है और देश के विकास के कार्य में जो तरह तरह की ग्रड़चनें ग्रा रही हैं वह इस वजह से है कि चुनावों को देश की निगाह से समाज की निगाह से हम नहीं देखते हैं। हम ग्रपने निजी स्वार्थ की निगाह से देखते हैं। तो यह जो स्वार्थ की निगाह से हमारा देखना है यह कोई कानून से या इस प्रस्ताव से तो दूर होने वाला नहीं है। दूसरी बात यह है कि आज कल हर एक बैकवर्ड के नाम से सरकार से मदद चाहता है । आप देहातों में घूमियेगा तो मालुम होगा कि कुछ वर्ष पहले जो अपने को राजपूत कहलाने में अपना बड्प्पन समझते थे वे ग्राज कहने लगे हैं कि नहीं साहब हम राजपूत नहीं हैं हम तो बैकवर्ड क्लास के हैं। कई प्रान्तों में मैंने ऐसा देखा है। ग्रहीरों को ही ग्राप देख जीजिये। राजस्थान में, यू० पी० में बहुत सी जातियां ऐसी हैं जो कि पहले बैकवर्ड नहीं थीं लेकिन जब ग्रापने वैकवडं क्लासेज कमिशन कायम किया तो सब बैकवर्ड बनने के लिये तैयार हो गई। इसलिये कि अगर बैकवर्ड क्लास में हो जायेंगे तो फिर सरकार से कुछ मदद मिल जायेगी भ्रीर रिजर्वेशन मिल जायगा । तो इस सम्बन्ध में मेरी खासकर के सरकार से प्रार्थना है कि इस तरह की जो सहायता ग्राप पहुंचाते हैं वह बैकवर्ड जाति कह कर के नहीं पहुंचायें बल्कि गरीबी के विचार से पहुंचायें। मैंने पश्चिमी यू० पी० में कई गांव ऐसे देखें हैं जहां कि शायद ही १०, ५ श्री दवकीनन्दन नारायण]

पढ़ लिखे ब्राह्मण मिलें ब्यौर वे ऐसी हालत में हैं, इतनो गरीबो में हैं कि मजदूरी करते हैं। ब्राप मुम्बई में हो देखिये जितने रसोईये होंगे सब के सब ब्राह्मण होगे।

श्री जस्पत राय कपूर: महराज।

श्री देवकीनन्दन नारायम : जी हां उनको "भाटा" भी कहते हैं। मारवाड़ में भाटा पत्थर को भी कहते हैं। तो उन्हें 'भाटा' भी कहते हैं। तो मेरा कहना है कि गरीबी एक ऐसा कारण है जिसकी वजह से श्रापको सब को मदद पहुंचानी चाहिये। मेरी ग्रापसे खास प्रार्थना है कि ग्राप वैकवडं जाति गैदा नहीं करें ग्राप किसो खास जाति की निगाह से नहीं देखें बल्कि सिर्फ़ इस निगाह से देखें कि उसको ग्राधिक हालत कैसी है; उसकी शिक्षाको हालत कैसी है। जो शिक्षामें गिरा हुआ है, जो आर्थिक हालत में गिरा हुआ है उसको मदद पहुंचाइये न कि इस निगाह से मदद पहुंचाइये कि वह किसी वैकवर्ड कही जाने वाली जाति का है; किसी बैकवर्ड क्लास का है भीर तभी यह बीमारी, यह हवा जो ग्राप की दिखाई देती है वह कम होतो हुई दिखाई देगो। इसो लिये मुम्बई राज्य ने एक नियम बना दिया है कि जो बोडिंग हाउस खास किसी जाति के लिए होंगे उनको कोई मदद नहीं मिलेगी । मैं हिन्दुस्तान के सारे राज्यों से यही सिफ़ारिश करूंगा कि जिन शिक्षा संस्थायों के नाम जातीय तौर पर हों या जो बोर्डिंग हाउसेज खास जातियों के लिये हों उनको किसी तरह की मदद न पहुंचाई जाय।

श्री जस्पत राय कपूर: कहां पर ऐसा है ?

श्रो देवक नन्दन नारायसा : मुम्बई स्टेट में। वहां यहां तक नियम बनाया गया है कि हरिजनों के बोर्डिंग हाउसेज को जो मदद दी जाती है वह इस बिना पर दी जाय कि वहां बोर्डिंग हाउस में कम से कम १० प्रतिशत सवर्ण हिन्दू होने ही चाहियें। इस तरह से सवर्ण हिन्दू और ग्रसवर्ण हिन्दू दोनों को एक जगह रहने का मौका मिलता है। इस तरह से प्राप कोशिश करेंगे तो कहीं कुछ होगा । हालत यह है कि बोर्डिंग हाउसेज को जाति के नाम दिये जाते हैं, स्कलों के साम्प्रदायिक नाम दिये जाते हैं और अब तो यहां तक हो गया है कि व्यापारियों के चैम्बर्स भी ग्रलग ग्रलग जाति के नाम से खुलने लगे हैं, जैसे कि मारवाड़ी चैम्बर द्याफ कामर्स, मराठा चैम्बर ब्राफ़ कामर्स । मेरी समझ में नहीं ग्राता है कि व्यापार का प्रान्तीयता और जातीयता से क्या सम्बन्ध है, परन्त् ग्राज कल हवा ऐसी बह रही है कि ग्रपने स्वार्थ के लिये संकृतित भाव से हर एक ग्रपनी जाति वालों को ग्रपनी तरफ़ खींचने के लिये कोशिश कर रहा है।

ग्रव सर्विसेज को लीजिए । सर्विसेज में भी आप कोशिश करते हैं कि बैकवर्ड जाति के नाते इनको दी जाय, उनको दी जाय, यानी जो बैकवर्ड हैं, जो हरिजन हैं उनको कुछ रिज़र्वेशन हो। मैं यह नहीं कहता कि वैकवर्ड लोगों को रिजर्वेशन न दें परन्तु बैकवर्ड किस माने में ग्राप लेते हैं ? पढ़ाई में गरीबी में या उनकी जो श्रीर हालत है उसमें। ग्राप सब तरह से देखिये ग्रीर सर्विसेज में किसी एक जाति के लिये रिजर्वेशन नहीं करिये, क्योंकि सर्विसेज में यह जातीयता की बीमारी जहर उगल रही है और घर घर में इसका प्रचार हो रहा है। में भ्रभी लखनऊ गया था। वहां पढ़े लिखों की बेकारी तो बढ़ ही रही है, तो ग्रगर किसी ब्राह्मण पढ़े लिखे को जगह नहीं मिलती है तो वह कहता है कि मिनिस्टर फलानी जाति का है इस लिये जगह नहीं मिली । लखनऊ में मैंने ग्रच्छे ग्रच्छे पढ़े लिखों को यह कहते सूना है कि साहब यहां तो कायस्थों का राज है क्योंकि चीफ़ मिनिस्टर कायस्थ हैं। ग्राप मुम्बई में चले जाइये तो वहां कहा जाता है कि साहब यहां तो मराठों का राज है, यहां ब्राह्मणों को कोई

पूछता नहीं है । इतनी हवा बिगड़ गई है कि हम अपने स्वार्थ का सारा बोझ जातीयता भीर साम्प्रदायिकता के ऊपर रख देते हैं। सच पुछिये, यह स्वार्थ है जिसकी वजह से हम यह तमाम बातें कर रहे हैं नहीं तो जातियां तो बहुत प्राचीन समय से चली ग्रा रही हैं। ऐसी बात तो नहीं थी कि प्राचीन समय में जातीयता के कारण कोई दश्मनी पैदा हुई हो, परन्तु ग्राज समय बदल गया है जब कि विज्ञान बढ़ गया है और आर्थिक स्थिति, रोजगार घंबे सब बदल गर्ध हैं। पहले तो जाति घंबों से पहिचानी जाती थी जैसे लुहार, बढ़ई, धोबी आदि । ये तमाम जातियां उद्योग के नाम से थीं। ग्राज बात यह है कि जाति का उद्योग घंधों से कोई सम्बन्ध नहीं रहा है। तो अब जाति याद कब आती है? शादी के वक्त भी इसकी इतनी याद नहीं ग्राती है। पर एछेक्शन के वक्त या नौकरियां पैदा करने के बक्त जाति की याद जरूर याती है। इसलिये हमें यह देखना चाहिये श्रीर सरकार की यह नीति होनी चाहिये कि जिस बक्त नौकरियों का तसफ़िया किया जाय या दी जांय उस वक्त जाति को निगाह में नहीं रखें और सिर्फ़ लियाकत को देखें, या यह देखें कि उसकी माली हालत क्या है ग्रार्थिक, सामाजिक ग्रीर ग्रीर तरह की ।

इसी तरह से एक बात और में कहूंगा कि हमारे नेताओं को हर एक कदम पर यह देखना चाहिये कि कहीं उनके काम से लोगों को यह शक न पैदा हो जाय कि उनकी निगाह में कहीं भी जातीयता है। मैंने बहुत से बक्त देखा है कि हमारे मिनिस्टर्स जातीय समारोहों में आते जाते हैं। मेरी खास तौर पर मिनिस्टरों से प्रार्थना है कि जातीय समारोह किसी जाति के हों, किसी जातिवाचक स्कूल के हों, किसी जातिवाचक बोर्डिंग के हों, किसी धर्म के या सम्प्रदाय के हों, उनमें न जाने की वे एक आदत रखें तो हम लोगों के लिये भी एक अनुकरण करने योग्य चीज वह हो जायगी। नहीं तो यह देखा जाता है कि छोटी छोटी बातों में भी ग्राज हम चाहते हैं ग्रपनी ग्रपनी जाति को ग्रीर ग्रपने ग्रपने सम्प्रदाय को बढ़ावा मिले ।

ग्रभी मेरे एक भाई ने कहा कि हर एक को अपने दिल को टटोलना चाहिये कि में स्वार्थ-वश अपनी जाति को कहां कितना याद करता हं । डाक्टर अपनी जातिवाले से पैसे नहीं लेता है, ऐसी बात नहीं । वकील ग्रपनी जाति वाले की पैरवी मुक्त में करता है, ऐसी बात नहीं है । व्यापारी भ्रपनी जाति वाले से नका नहीं लेता ऐसी बात नहीं है। फिर क्यों मराठी चैम्बर **श्राफ** कामर्स, फिर क्यों कान्यकृत्ज कालेज, फिर क्यों ग्रग्नवाल होस्टल हैं ? मेरी समझ में नहीं ग्राता कि यह क्या बात है। हां, यह कहा जाता है --कल मैं एक भाई से बात कर रहा था-कि ये नाम न दिये जांय तो हमें संस्थायों के लिए पैसा नहीं मि डेगा क्योंकि बहुत से लोग ग्रपने नाम के लिये पैसा देते हैं। मैं यह कहंगा, समझाइये उन्हें कि नाम तो उनका ही रहेगा उस भीत पर, इसकी क्या जहरत है कि उनकी जाति का नाम दिया जाय । सिर्फ उनका नाम लिख दीजिएगा । जाति का तो कोई सवाल नहीं रहना चाहिये । यह मैं मानता हं कि बहुत से लोग स्कूलों को, कालिजों को ग्रीर बोर्डिंग हाऊसेज को पैसे देते हैं अपने नाम के लिये, परन्तु अपनी जाति के नाम के लिये देते होंगे ऐसा मैं नहीं मानता। हां, जाति में नाम चाहते होंगे।

श्री के बि लाल: प्रस्ताव का समर्थन कीजिये।

श्री देवकं नन्दन नारायसः प्रस्ताव का समर्थन में इसलिये नहीं कर रहा हूं क्योंकि सिकं प्रस्ताव के पास कर देने से यह बात होने वाली नहीं है। जब लाखों, करोड़ों के दिलों में एक कांति पैदा होगी, एक सामाजिक भाव पैदा होगा तब यह बात होने वाली है। पुज्य महात्मा गांधी ने यह साफ कहा

श्रिः देवकीनन्दन नारायणी था इस मामले में कि यह सवाल तो पबलिक श्रोपीनियन का है, हमारा श्रादतें बदलने का है। हमें भ्रपनी स्रादतें बदलनी होंगी। हमें खुद अपने दिल में सोचना होगा कि में कितना जातिवादी हूं, कितना सम्प्रदाय-वादी हं ग्रौर कितना में सम्प्रदाय के नाम पर भौर जाति के नाम पर फायदा उठाना चाहता हं। हम यहां पर हिन्द्स्तान के जो जिम्मे-दार रिप्रेजेंटेटिब्ज बैठे हुये हैं, स्रगर हम हर एक अपने दिल से पुछें, और ईश्वर को सार्क्षा रख कर हम इस बात को पूछे तो हम इस काम में बहुत श्रागे बढ़ सकते हैं । खास मामला यह है कि जो बीमारी गांव में नहीं थी वह चुनाव की वजह से गांव में भी पहुंच

(Time bell rings)

हालत यह हो गई है कि गांवों में जिस एक जाति भेः ग्रधिकतर लोग हैं, उसी जाति के लोग चन कर आ जाते हैं और गाइना-रिटीज को वहां कोई सीट नहीं मिलती है। यह बहुत ब्री बात है। यही नहीं, जातीयता, साम्प्रदाधिकता, प्रान्तीयतः श्रौर उसके साथ भाषावाद, ये सब बातें जो हैं स्वार्थ से पैदा होती हैं भौर स्वार्थ के कारण ही बढ़ती हैं। इसलिये जब तक राष्ट्रीय भावना, सामाजिक भावना लोगों में बढ़ेगी नहीं और हम अपनी ग्रार्थिक स्थिति दुस्स्त नहीं करेंगे, ग्रार्थिक विकास नहीं करेंगे, ग्रीर ग्राधिक विकास के साथ साथ सबके लिये श्राम बहने का मौका भीर अपने पेक्षे को स्वाभिमानपूर्वक चलान का मौका हम नहीं पैदा कर देंगे तब तक यह जातीयता की भावनायें बहने ही वाली हैं कम होने वाली नहीं हैं। धन्यवाद ।

SHRT PERATH NARAYANAN NAIR (Kerala): Mr. Deputy Chairman. I am in full sympathy with the general purposes of the Resolution. Evils of communalism and casteism are assuming very serious proportions

and some of the happenings in the various parts of the country must make us sit up and must make us deeply ponder over these happenings. I shall confine myself to the position in the South and in order that this House may have an objective idea, 1 shall just refer to some few happenings in the Madras State and some few happenings in my own State of Kerala. Today, in various parts of Tamilnad, of Madras State, members of the Brahmin community do not feel themselves safe to go about on the streets with their tuft on, with their sacred thread, the poonool, on. They are set upon by certain elements in public streets and there is a feeling there that protection of person and property is not guaranteed to the members of this community. The whole issue raises the question of the attitude that the State Government, the guardians of law and order, the whole Government machinery, must adopt in a situation of that kind. Now, I am not suggesting that this is a mere simple question of maintenance of law and order, it is not so. On the other side, what is it that vast sections of these people, vast masses of our people take objection to this tuft and sacred thread? In this, you get a real historic background running through centuries, as to how in the evolution of Asiatic society, education was confined to a small minority section—and that minority, small section, of course, reached tremendous cultural heights and all that-and how that section could not share that education with the vast masses of the people. That background is there, that feeling, especially in this democratic set up, is there. Those people have felt a healthy urge to raise themselves culturally, to share the benefits of education and so on. Now, that feeling is there. It must be the duty of the Government and the political parties and the responsible public opinion to see that, on the one side, these healthy urges are enabled to be fulfilled and, on the other side, members of all communities are guaranteed protection of person and property.

Again, Sir, there this is another instance. So much has been said about Mudukalathur. As many as fifteen people were shot dead, forty people were cut to pieces and over 2000 houses were set on fire and so much has been said about this incident.

SHRIMATI T. NALLAMUTHU RAMAMURTI (Madras): Where did this happen?

SHRI PERATH NARAYANAN NAIR: In Ramnad District. So much has been said about this. Though a judicial enquiry has been denied, some officer of the Government went there and made a report and the Minister in the Ministry of Home Affairs also had an occasion to go there. I am not going into the merits of the whole question but the fact remains . . .

SHRIMATI Т NALLAMUTHU RAMAMURTI: Are these facts brought out as a result of surveys made or are they what appeared in the papers?

SHRI PERATH NARAYANAN NAIR: I am just referring to what appeared in the papers. I am not going into the merits of the question. My point is that in that area there were these two communities which were backward in all respects—culturally, educationally-and yet these two communities went at each other and cut each other's throats. That has been happening.

SHRI D. A. MIRZA: It was not at all a communal thing. The whole trouble was a landlord tenant one.

SHRI PERATH NARAYANAN NAIR: Whether it is communal or political, all these things have a place; the elections have their place. I know all these have their places but my point is that you find this amazing spectacle of backward communities fighting with each other. We have to deeply ponder over this

thing and see whether anything has been done by the previous Government or by the present Government or by the political parties now to adopt some real economic ameliorative measures there. It is not a question of landlord fighting against tenants. Both the maravar community and the Harijans are very backward in all respects. There is absolutely no national extension services, no community projects, no irrigation programmes, there is nothing.

SHRI D. A. MIRZA: This fight there was between the landlords and tenants. The Thevars were the landlords and the Harijans were the peasants . . .

(Interruptions.)

SHRI PERATH NARAYANAN NAIR: I have my own version. My point is that there is no simple common recipe for these things.. These various ugly and crude manifestations spring from different social environments and unless you deal with these in a comprehensive manner, unless you take along with this economic and social ameliorative measures also, unless you take broad steps to give better opportunities for all these various different classes, this problem cannot be solved. I am in full sympathy with the Resolution because these problems require to be gone into. They have their roots historically and are assuming all sorts of ugly and very crude manifestations. It is not a simple thing. It is not just a question of merely even maintaining law and order. For example, in my own State of Kerala, as you would have noted, there has been some satya-graha going on in front of our State Secretariat there. Now proselytisation is going on for so many reasons. So many of these members of the scheduled castes are converted to other religions. The point is, the moment they get converted to some other religion, they cease to enjoy the benefits which are now given to the scheduled castes. Of course, I am not

(Interruption.)

So far as the Government is concerned, they have to take a more liberal, a more comprehensive view of these things also. It is not a question of religion again. Again we have our 'Removal of Untouchability Bill'. There was a recent incident in Trivandrum where a member of the scheduled caste, when he was taken to a barber's saloon was openly, in the public street, set upon by the public there. Now the guardians of law and order feel helpless. In these things my point is that you have to assess these in the proper background and also, so far as the Government is concerned, they have to re-examine their whole attitude to this question.

Again the mover of the Resolution referred to the denominational institutions and how even in the teaching profession special communal claims were preierred and all that. We make an honest attempt there in Kerala to find some solution to this, not from the religious point of view, not even from the point of view of comprehensive reform of education but to see that some of these evils or casteism and communalism which are rampant in the educational institutions could, in some measure, be put a stop to. We come forward witn a Bill. Now the mover pointed out that Section 30 stands in the way. . .

SHRI JASPAT ROY KAPOOR: But then that Bill will inject another "ism".

SHRI PERATH NARAYANAN NAIR: That we will go into. You must be honest. If you go into the specinc provisions of this Bill, I want only that you should bring to bear on tne provisions of the Bill an unbiased judgment. Because it comes rrom a particular party or it comes from a particular State. . .

MR. DEPUTY CHAIRMAN: Anyway mat Bill is not before the House.

SHRI PERATH NARAYANAN NAIR: Even where certain constitutional provisions are obviously in the way, we nave taken recourse to amend that Constitution if need be, but this sort of thing under the cover or the Constitution, under the cover of say habits, traditions and all these things, we can no longer tolerate.

So my suggestion is whether some few Members of Parliament themselves can suggest effective ways and means, 1 am not sure, but 1 agree that this social evil, this casteism and communalism is eating into the very vitals ol our society. It is assuming various crude and ugly forms. These evils are raising their heads and I am at one with the mover that we must lose no time in taking effective steps to check these.

DR. P. C. MITRA: Sir, I oppose this Resolution for the benefit of the mover of the Resolution. Shri Kishori Ram. Because he is one of the scheduled castes and he wants to give effect to the second Resolution viz., to extend the reservation period for 10 more years.

MR. DEPUTY CHAIRMAN: We are concerned only with the first Resolution.

डा॰ पं ॰ सं ॰ मत्रा : उपसभापति महोदय, यह संसार एक बाडी है, एक सोसा-इटी है और गॉपलेशन उसका अंग है। जिस

Castetsm

तरह से शरीर के ग्रलग ग्रलग हिस्से नाक, कान, ग्राख, पांव, हाथ श्रपना ग्रलग ग्रलग काम करते हैं उसी तरह से इस दुनिया में लोग ग्रपना ग्रलग ग्रलग काम करते हैं। लेकिन मन्त्य प्रॉप्रेसिव है और वह उन्नति करता रहता है। जानवरों में भी बहुत सी जातियां हैं मगर वे खाने दीने, और सीने के सिवाय कुछ काम नहीं करते हैं। भारत वर्ष में पहले से ही कास्ट सिस्टम चला आया है भीर उसी के कारण वह सब से ऊंचा रहा है। यहां पर जितने भी क्लास हैं वे सब उस कास्ट सिस्टम के ग्रंग हैं। लेकिन दुनिया में कास्ट सिस्टम सब जगह पर ग्रव भी मौजूद है। हमारे यहां पालियामेंट की एक राज्य सभा है और एक लोक सभा है। राज्य सभा के लोग लोक सभा में नहीं बैठ सकते हैं भीर लोक सभा के लोग राज्य सभा में नहीं बैठ सकते हैं। इसी तरह से कैबिनेट के मिनिस्टर हैं। कोई छोटा है तो कोई बडा। कोई स्टैट मिनिस्टर हैं तो कोई डिप्टी मिनिस्टर है। हमारे प्रधान मंत्री जी ब्राक्षण हैं तो कोई दूसरा मंत्री कायस्य है या कोई दूसरी जाति का है। इस तरह से सब कामों में हम कास्ट सिस्टम पाते हैं मगर सब ग्रपना ग्रपना काम करते हैं। इसी तरह से हरियाना काऊ और बैल की अनग भ्रलग क्लास दूसरे काऊ भीर वैल के मुकाबले में है। हरियाना काऊ का नाम लेते ही उसके दाम बढ जाते हैं क्योंकि वह २६ सेर तक दूध देती है। हम देखते हैं कि फलों में भी अलग ग्रलग क्लास होती हैं। ग्राम को ही ले लीजिये. उसमें हम कई क्लार पावेंगे । हिन्दुस्तान में रिवोल्यूशन हो गया है लेकिन हम देखते हैं कि बाज भी कास्ट सिस्टम यहां पर मौजद है। नौकरियों में चार क्लास हैं। लेकिन चौथा क्लास जो है उसके साथ कोई नहीं मिलता है। इसी तरह से हम देखते हैं कि लकड़ी में भी कई तरह के क्लास हैं। सैगुन की लकडी सब जगह पसन्द की जाती है मगर जो दूसरी लकड़ियां हैं उनकी ग्रलग म्रालग क्लास हैं और वे मलग मलग तरीके पर इस्तेमाल की जाती हैं। हमारे कांस्टीट्यूशन में भी बैड्यूल्ड कास्ट को प्रोटेक्शन
दिया गया है कि ने उतने माल तक रियायत
पाने के हकशर हैं। इलैक्शन के समय
बेड्युल्ड कास्ट वालों को और लोगों के
मुकाबले में कम रुपया सिक्योरिटी जमा करनी
पड़ती है। ग्रगर यह प्रस्ताव पास हो गया
तो बैड्यूल्ड कास्ट वालों को काफी हानि
उठानी पड़ेगी। किशोरी राम जी तो
बेड्यूल्ड कास्ट से ग्राते हैं। ग्रगर उनका
यह प्रस्ताव पास हो गया तो बैड्यूल्ड कास्ट
वालों को कोई भी सुविधा जो ग्रभी तक
मिल हुई हैं ग्रागे नहीं मिलेंगी।

MR. DEPUTY CHAIRMAN: Are you likely to take more time, Dr. Mitra?

DR. P. C. MITRA: Yes, Sir.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at one of the clock..

The House reassembled after lunch at half past two of the clock, Mr. Deputy Speaker in the Chair.

हां० पो० सं:० मित्रा: यह जो ब्राह्मण, क्षत्री, वैश्य, शूद्र का डिवीजन था वह कर्म के ग्राक्षार पर था। ब्राह्मण किसको कहते थे? ब्राह्मण उसको कहते थे जो कि डिवाइन नालेज का एक्सपर्ट होता था। क्षत्री उसको कहते थे जो कि युद्ध का काम करता था। वैश्य व्यवसाय करते थे ग्रीर शूद्र सेवा का कार्य करते थे। इस डिवीजन के भीतर जो सब-डिवीजन है वह कास्ट है। पहले कास्ट सिस्टम खाली काम के ग्रावार पर था। इस सोसाइटी का जो काम जो ग्रादमी कर सकते थे, उसी के भ्रनुसार डिवीजन किया

डि।० पं:० सी:० मित्रा] गया था । कुछ कास्ट्स ५/ लोग कुलोन होत थे, लेकिन उनकी कुछ क्वालिफिकेशन्स देखी जाती थों। कायस्यों में तीन उप-जातियां कूलीन कहलाती थीं : घोष, बोस स्रौरमिदा। कुलोन की क्यायवालि-किकेशन्स थों ? कुलीन को क्वालिफिकेशन्स ग्राचार, विचार, विद्या, प्रतिष्ठा ग्रादि होतो थों । इस तरह जो क्वालिफ़ाइड होते थे उनको कुलीन कहा जाता था। इन तीन को छोड कर कायस्थों में भीर कोई क्त्रीन नहीं था । ब्राइएगों क भीतर भी तीन उपजातियां कुलीन हैं। यह सब काम देख करनः किया गया था । भ्राज यह कास्ट सिस्टम एवालिय करने से क्या होगा ? ब्राज पालियामेंट में क्या है ? मेम्बरों को नम्बर दे दिया गया है ग्रीर यहां उसी तरह से सार्टिंग होती है जिस तरह से पोस्ट माफिस में साटिंग होती है। पोस्ट ग्राफिस में बहुत से चिट्ठी पत्र ब्रात है ब्रौर उनकी सार्टिंग होतो है ब्रौर उसी माफिक कपड़ों पर डाट लगा कर घोबी भी साटिंग करता है ग्रोर क्लासिफिकेशन करता ्है। यह कास्ट भो वैसा हो क्लासिकिक्शन है। इसको रिमृव करन से गड़बड़ हो जावेर्यः । कम्यनल सिस्टम को एबालिश देना चाहिये, लेकिन उसको भ्राप प्रबालिश नहीं कर पा∴ हैं। श्राप कास्ट-सिस्टम एबालिश करना चाहते हैं श्रीर कास्ट सिस्टम का एशालिश करने से बहुत गोल माल हो जायेगा।

श्रीं कें वे लाल: बहुत उठ गया है।

डा॰ पो॰ सो॰ मित्रा : कहां बहुत उठ गया है ? कास्ट-सिस्टम एक रोक है । कास्ट-सिस्टम उठने के माने है प्रास्टिट्यूशन । जहां कास्ट-सिस्टम नहों है, वहां प्रास्टि-ट्शन है।

I oppose this Resolution.

PATTABIRAMAN T. S. (Madras): Mr. Deputy Chairman, I j was real/y perplexed when this before us. Resolution came I had expected the mover of the Resolution and especially my esteemed colleague Mr. Kapoor, to have thrown some light on this subject. The Resolution is so very vague and his speech was still more delightfully vague. I do not know what exactly he was aiming at. I wonder whether he wants casteism to be abolished or forgotten or kept and preserved in the homes only. If casteism is to be abolished completely and driven out of the minds of persons, I think caste should be abolished first. Similarly, if communalism is to be abolished, if the basis of communalism is religion, is it the contention of my hon. friend that all religion should be abolished? Without defining casteism and communalism, we have heard a lengthy discourse and I think most of the hon. Members still feel that they are still grouping in darkness and no light has come to us.

Another thing I would like to say is that it is also wrong to think that we can eradicate all the ills of this land by means of legislation. I think it was the history of England that ' gave us the clue. One of England's kings-King Canutesat at the sea shore and ordered the waves of the sea to stop. And of course, the waves did not stop. Like that, if the Parliament of India is to pass a Resolution saying that all casteism should end, will it end? Or if the Parliament of India and we the legislators pass a Resolution that all communalism should come to an end, will it come to an end? I wonder whether we are not going in too much for these legislations what is needed is not legislation ,but real reform amongst the people. The lives of the great bulk of the people must change and that is most important. What you have to achieve by a change of heart you can never achieve through legislation alone. The pointer to this is in Shri Shrikant's recent report about

Evil of Casteism

Scheduled Castes and Scheduled Tribes. Two days back there was a report in the papers to the effect that though untouchability has been made an offence and it has been named as an offence by the Constitution, still God alone knows from how many villages, even today, untouchability has really gone, and the socalled untouchables are able to get water from the same wells from which the other Hindus—the so-called caste-Hindus—are getting their water. So there is no urgency for a reform like this by means of a law. What I would like to appeal is to see what exactly is wrong with this casteism and this communalism. There is no use saying that casteism and communalism should go. I think the prime objective of the mover, as it has been pointed out is that casteism is a disruptive force, that it aims at the disorganisation of the country's unity and that it will end in chaos and it will all result in hardship to tne people of India. My hon. friend may also feel that the unity of India, the security of India and the peace and harmonious life in India will be jeopardised. But is it all due to only casteism and communalism? Take for example and for the sake of argument that we stop all this casteism and communalism, that they are eradicated from the land, will there not be disruptive forces still in existence in this country? I would ask my esteemed colleague whether, besides casteism and communalism, today, have we not got other 'isms'? For example there is this language issue. It is disruptive. It is creating more chaos than communalism. We thought that with the partition of the country and the creation of Pakistan and all the other things that followed, we have solved this communal problem; but this language issue is more deterimental to the unity of this country, more detrimental to the cause of this country and it concerns very much today our own prestige in foreign lands also. So is it the contention of my hon. friend that because language is causing and creating disunity and disharmony in this country,

therefore languages should be abolished? I do not think my hon. friend will advance such an argument.

Similarly, even if you forget this language issue, and this linguistic madness is forgotten for a moment, there are still other issues, the regional issues like Tamils versus Malayaiees, Andhra versus Kannadigas in Bellary, Gujeratis versus Marathis, Bengal versus Bihar and so on. Still there are these 'isms' creating disunity in this country. Is it the contention 01 my friend that to avoid this catastrophe we must do away with all regions and make India one unitary State? Sir, the remedy suggested by my friend does not and will not solve the problem that he wants to. My humble contention is that casteism and communalism are bad if they are brought m into the public forum, and caste, religion and all these things should be kept inside the "house. A person may be guaranteed to have his caste or his religion or his personal things inside his house, but once he comes into the public, once he leaves his house he must have a cosmopolitan outlooJc and the feelings in the country should be that one caste is not superior to another caste and a person belonging to one caste must feel that every caste is equal, that he is an equal member of the society of this country and that he does not become, by birth or by his position, superior to others. This can be achieved only by propaganda, by a slow process of educating the people in the rural ar^as. For example Mahatma Gandhi created that feeling in the people, created a revolution in the minds of the people in the lar-flung frontiers of this country that the so-called untouchables are not really untouchables and that in India all are brothers, and that the so-called untouchables are really the children 01 God and that we should love them, and what legislation could not achieve. Gandhiji by his message of peace and love was able to achieve. So, Sir, even to-day, if the measures of the Indian Government to eradicate

like it or not, for ever. There is nobody in this j suits. who can say when caste and casteism will go. I would humbly submit that it is wishful advocate love for languages, the castes will realise that the unity of the country lies remain and they will continue to exist but we should see that the evils of casteism are not there and there is no caste fanaticism.

SHPT KAILASH BIHARI LALL: Will you kindly tell us what is casteism?

SHRI T S. PATTABIRAMAN: If I think that the caste to which I belong is superior to another, that, according to me, is the feeling of caste sm. That is my interpretation. I feel that must go.

So, Sir, legislation cannot achieve this object. We have to slowly and gradually do propaganda amongst the people that there is equality, perfect equality for all, and whether a man belongs to Islam or to Hinduism or to Buddhsm, he must keep it inside nis house, and once he comes out, he will only be an equal member of the society—the equality that is guaranteed by the Constitution and other things. So, Sir, I am very reluctant to accept this Resolution not merely because I do not subscribe to its ideals but also because of the fact that what we cannot achieve by a change of heart we can never achieve by resorting to legislation; and the legislation, if any, will remain only a dead letter. For example, the Sarda Act remained a dead letter. Now we have

[Shri T. S. Pattabiraman.] untouchability the Hindu Marriage Act; yet second marriages are a success, I will not say that it is only due are going on and people take more than one to those measures of legislation; it was also wife. So whether you like it or not you cannot because of the propaganda carried on to achieve these social reforms just by legislation. spread the message of Gandhism. Yet it has It must be a gradual process 1 and it must be not been eradicated completely. Like that a peaceful evolution. I That process alone will caste and casteism will remain, whether you yield you I ultimately good results and best re-So, Sir, I humbly suggest that j the country or for that matter in any other country mover of the Resolution need not be under any illusion that this reform can be achieved by legislation. It is better we leave it to the good thinking that caste will disappear. As there are sense of the people and allow all fissiparous the different languages in ow country and we tendencies to die down slowly and then to the feeling that whether one hails from Cape Comorin or the Himalayas, from Bombay or from Calcutta, he is one, and he is a son of the soil and that this country is united by a bond that can be broken by none in the world.,

Thank you, Sir.

SHRI KISHEN CHAND (Andhra Pradesh): Mr. Deputy Chairman, Sir. as pointed the previous speaker I support that part of the i Resolution where it says that caste-[ism should not exist in our country; j but whether we can remove the evil effects of casteism by leg.slation is ■ very doubtful. In this Resolution the! underlying idea of appointing a com-; mittee of Members of Parliament is that they should subsequently put up a report and the object of that report, will be to institute some legislation.

SHRI JASPAT ROY KAPOOR: Not necessary.

SHRI KISHEN CHAND: If it is only a matter of just writing a report which would be kept in the shaves of the library, then it is not going to achieve any purpose but, if it is going to lead to legislation, even that legislation may not have effect immediately, but, as has been pointed out, slowly and gradually that legislation will have effect. I do not agree with

people who say that the Sarda Act did not have any effect. It had considerable effect. If there were a hundred marriages of under-aged children before the Sarda Act was passed, there were only ten after the passing of the Act. Similarly, here also, if legislation is brought it may not have immediate effect; it will have its effect after a long time and slowly and gradually the evil effects of casteism will go away. But, Sir, I felt that the mover of the Resolution, when he was moving the Resolution, himself stuck to the name of a caste, and the person who spoke second after him, he also has a caste-name, and so on and so forth. All these people during the last sixty or seventy years of their life have utilised their caste name as an integral part of their names and whatever the advantages or disadvantages attached to it have accrued to them.

SHRI H. D. RAJAH (Madras): Does it happen at the elections also?

Shri KISHEN CHAND: I beg to submit that it should have been the very first step ten years ago or twenty years ago when they attained maturity that they should have shed that part of the name which indicates their caste. To retain it and just go on proclaiming to every citizen of India that they belong to a particular caste and then come round to this House and criticise that casteism should not exist in this country is most unfair to say the least.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Is 'Kapoor' a caste?

SHRI KISHEN CHAND: I maintain, Sir, it is a sub-caste of the Kshatriya community. 'Kapoor' is definitely a sub-caste of the Kshatriya community as you have, for instance, Agarwal, and whenever you find a surname it is always related to a caste or a sub-caste.

SHRI H. D. RAJAH: What about ■Kishen Chand'?

SHRI KISHEN CHAND: There is no subcaste. It is a name; it is a common name.

SHRI JASPAT ROY KAPOOR: But. I thought *Kapoor* sheds no evil; everybody relishes fcapoor's smell.

SHRI KISHEN CHAND: I do not want to be personal at all about it. It happened to be an example; I am not particularly mentioning about him.. You take any number of cases. What I am saying is that if you look at the history of the human race for the last two thousand vears vou will find there has all along been a tendency to form themselves into groups to protect themselves. And why do we have the evil effects of casteism in our country? I maintain, Sir, it is entirely due to the economic condition. After all where does the evil of casteism come in? There is the question of appointments. I agree that qualification should be the first consideration. You hold an examination. Supposing out of 100 marks 4 or 5 candidates have received about 59 marks or 60 marks, now that means that their qualification is equal. Then once the qual'fication of all the candidates that are before him is equal, somehow or other the man who is to make the appointment has certain affection for a person of his own community because he thinks that thereby he is creating some sort of influence in society, attahrng some status in society and, therefore, when he is appointing somebody, everything else being equal, he gives preference to a man of his caste, and as a second consideration he gives preference to a person of his province. I tirnk more than this evil of casteism-it has been depicted in too high a light for I do not think that it is such a great evil as has been pointed out by the hon. the mover of the Resolution—the real trouble in our country is provincialism and linguism and they are really causing all this trouble in our country. The whole thing is, in appointments when everything else is equal or slightly unequal, people give preference to persons belonging to their province. If

[Shri Kishen Chand.] you review one province after another, somebody says, the Madrasis have got it in excess; somebody else will tell you the Bengalis have got it in excess; others will tell you the Maharasntrians have it in excess and so on. You can take up any province in India; it will always say that the people of the other province are very parochial-minded and they always give preference to their own people. Therefore, I submit that if this evil has to be remedied, first of all I would like to have one reform. All names should be so formed that you do not describe your province or your caste or community. I maintain that in our country you ask the name of any person and the moment you get the name of that person, you can always tell to which province he belongs, what his mother tongue is, what his caste is and what his group is. Everything can be said simply from the name. So if you want to remove that evil, more than inter-communal marriages or inter-caste marriages, I think the first step should be that any suffix or prefix which indicates either the province or the caste or the community should be removed from the name of every person.. That should be the first step.

SHRI JASPAT ROY KAPOOR: Does Kishen Chand indicate Andhra or Mathura?

SHRI KISHEN CHAND: The hon. Member wants to know what 'Kishen Chand' represents. He is himself answering it; it is not necessary for me to give an answer because he has pointed out himself that people of Sind also have got that name; people of Mathura have got that name and people of Hyderabad have got that name. Without being personal, that is the ideal that I want to place before the country, that the name should not indicate to which province the holder of that name belongs. And in so far as the hon. Member has asked about my name, I will hold up the example of all such names that do not have a prefix or suffix whereby you can find

out to which province they belong. This was only a part of the argument. My main contention is that We have got this difficulty of language and though it may appear to be a little out of this Resolution, I think this imperialism of Hindi which is sought to be imposed upon the South is the bigger cause of all this trouble. This type of Resolut'on is not going to help the problem; we have got to be very careful about this. Some hon. Members have raised doubts about Shri Rajagopalachari. Another hon. Member has pointed out definitely that the life of a brahmin in South India is not safe.. His ancestors may have done injury to the other castes but just now he is leading a peaceful life.

As a matter of fact, in appointments the brahmins in South India, I think, get less representation that non-brahmins and yet you see the brahmins are at a disadvantage. Their life is not secure; their property is not safe. Do you think it is right and it is fair? Under the garb of this Resolution, under the name of casteism, we are trying to point out that it is the brahmins and the higher castes who are really trying to assert themselves and taking hold of all the jobs. I think it is not right and not fair. What we should do is to really change the economic situation. If our economic situation changes, if it improves, it will be a binding force because in times of poverty, in times of scarcity people always form into groups so that they get a better bargaining power, so that they can have more offices and so that they can distribute more patronage. In these circumstances if a choice is given to me as to what steps should be taken in order to remove casteism, I will suggest that in all our forms, in our applications for appointments, caste should not play any part and in the competitive examinations the names should be replaced by numbers. I have often found in the universities, when questions are decided about promotions

many people are affected by the name of the candidate. Therefore, in our university we introduced numbers. Every candidate has only a number right from the beginning to the end. Similarly if we can really change our names and have numbers, it will be a very good

DR. SHRIMATI SEETA PARMA-NAND (Madhya Pradesh): Only mathematicians will be able to do that. C-112 and so on.

SHRI KISHEN CHAND: Just as we have division numbers in Parliament.

SHRI AKBAR ALI KHAN: That is a good idea

SHRI NAWAB SINGH CHAUHAN (Uttar Pradesh): It is a novel idea.

SHRI KISHEN CHAND: Then, Sir, about this communalism I was rather surprised and pained when some hon. Members mentioned about religion. I do not think in our country now-at least in my part of the country-religion is playing any big part or that there is too much of communalism. There might have been in the past but in the last general election-I can say definitely-in Hyderabad there was actually no mention of communalism anywhere. Nobody tried to catch votes on the ground that he was a Hindu or he was a Muslim. Just to drag in old ideas and old phobias and dub everybody as communalists is most unfair. I think in this debate we have given too much of prominence to a thing which does not exist in these days, at least in a large part of our country. People are not guided by motives of religion. Of course, there has been some trouble in the Punjab between Hindus and Sikhs but that is mostly a language problem and we are unnecessarily twisting that language problem into a religious problem. So I come back before I end to my contention that in our country the main problem is that of language-linguism and provincialism. We have got to tight that evil and the evil results that may flow from trying to impose

any particular language, whether it is of Indian origin or Aryan origin or non-Aryan origin, on the rest of the country. Thank you, Sir.

डा॰ श्रीमती सीता परमानन्द : उप-सभापति महोदय, यह जो प्रस्ताव ग्राज सभा के सामने रखा गया है उसके ऊपर वास्तव में दो मत होने की जरूरत नहीं है क्योंकि इसके द्वारा यह मांग की गई है कि संसद के सदस्यों की एक कमेटी बना कर सम्प्रदायवाद और जातिवाद की बराई को रोकने के उपाय किये जायें।

(Interruption.)

Shall I speak in English?- उपसभापति महोदय, यह एक ऐसा विषय है जिसमें कानुनी बातें नहीं हैं। हिन्दी में बोलने के लिये अवसर मेरे भाई मझसे कहते हैं। इस प्रस्ताव पर मझे हिन्दी में बोलने में ग्रासानी होगी।

SHRI N. C. SEKHAR (Kerala): Please speak in English.

SHRI NAWAB SINGH CHAUHAN: There should be no compulsion.

SHRI N., C. SEKHAR: We will talk in Malayalam whether you understand or not.

श्री उपसभापति : शेखर साहब बोलन हैं ग्राप हिन्दी नहीं जानते ।

डा० श्रीमती सीता परमानन्दः मलयालम श्रभी राष्ट्रभाषा नहीं । हिन्दी राष्ट्रभाषा है। उपसभापति महोदय, मेरा वक्त जा

SHRI N. C. SEKHAR: India is not a country of one language. There is a diversity in language.

डा० श्रीमती सीता परमानन्द : मेरा जो बक्त गया है, में ग्रायकी इजाजत से एक, दो मिनट शायद और मांगुंगी । में अपने

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[डा॰ श्रीमती सीता परमानन्द] भाषण में अंग्रेजी शब्दों का प्रयोग करूंगी जिससे सभी सदस्य ग्राराम से उसको समझ जायें।

तो मैं यह कहने जा रही थी कि इस विधेयक को सभा में मान्य कराने से पहले हमें यह देखना चाहिये कि हमारे देश में किस तरह से यह जातिवाद की प्रथा भारम्भ हुई । इसके ऊपर क्यों जोर दिया जा रहा है धौर इसका विपरीत परिणाम क्यों हुआ है। ग्रापको पता होगा।

''चातूर्वर्णं मया सुष्टं गुणकर्मविभागदाः'' पहले हमारे देश में जो चार वर्णकी हिन्दू धर्म में व्यवस्था थी, उसमें गुण कर्म विभागशः हर एक के काम निश्चित किये गये थे। मेरे पहले भाई किशन चन्द जी ने कहा कि ये वर्ण इकानामिक बेसिस पर बनाये गये, कम से कम श्रूह में यही विचार था। कोई भी ग्रच्छी प्रया हो लेकिन समयान्रूप उसका परिणाम धीरे धीरे बुरा होने लगता है। हमारे देश में हिन्दू धर्म में चातूर्वं ण्यं व्यवस्था के ग्रन्दर ग्रनेक जातियों वः रूपान्तर होने से जो दृष्परिणाम पैदा हो गये उसका उदाहरण माज की जातिप्रया है। हमारे यहां पहले जातियों की जो व्यवस्था थी, उस वक्त उसमें इतनी स्ट्रिक्टनेस नहीं थी।

(Interruption.)

ग्राप लोग शान्ति से मुझे बोलने दें। मुझे अगरेजी के हिन्दी में कोनोटेशन ं ने में मुश्किल होती है। मेरे नजदीक से बात नहीं होगी तो बहुत ग्रच्छी बात होगी।

3 P.M.

में यह कह रही थी कि जिस तरह पहले ग्रार्थिक व्यवस्था थी, जाति व्यवस्था थी उसका द्रष्परिणाम Permutations and combinations की भांति बढता गया। अनेक जातियों ने मन्तर्जातीय विचाह करके मौर फिर छोटी जातियों में विवाह करके एक

वाटर-टाइट कम्पार्टमेंट बना दिया । इसके कारण जाति जाति में वैमनस्य हो गया । ब्राज जब हमारा समुचा राष्ट्र स्वतंत्र है, हमारी दृष्टि उसके ऐक्य पर जानी चाहिये। वास्तव में ग्राज वह परिस्थितियां नहीं रहीं कि हम जात पांत के भेदों पर जोर दें। यह काम तो ब्रिटिश राज्य में होता था। उनकी डिवाइड ग्रौर रूल की पालिसी थी। मै ग्रापको उदाहरण दे कर बताना चाहती हं कि अंग्रेजों ः जमानें में सेना में अलग अलग रेजीमेंटें थीं, किसी का नाम मेहरा रेजीमेंट था, कियी का नाम राजपूताना राइफल, किसी का नाम महाराष्ट्र रेजीमेंट था। उन्होंने इस तरह की व्यवस्था कर रखी थी कि हर एक रेजीमेंट में परसेन्टेज दिया हम्रा था ताकि उस रेजीमेंट में एक जाति विशेष के लोगों को ज्यादा लायल ग्रीर वफ़ादार बनाया जा सके । इस तरह से उन्होंने हर रेजीमेंट के लिये परसेंटेज रखा हम्राथा। इसका प्रभाव यह हम्रा कि जातियों में म्रापस में वैमनस्य बढ़ता गया। लेकिन एक स्वतंत्र देश में इस तरह की प्रया रखना खतरे से खाली नहीं है। अवल मार्थिक स्थिति में सुवार करके हम इस खतरे का अन्त कर सकते हैं।

एक संस्कृत का इलोक है जिस का ग्रर्थ यह है कि जिसके पास पैसा है. उसका बड़ा महत्व है । हमने यह देखा है कि राजा महागजाओं ने पैसे की वजह से मेहतर ग्रीर बागबान की नड़िकयों से शादी की है। जहां तक देखने में ग्राया है कि बाहर के देशों में रहने वालों के साथ भी शादी पैसे के जोर पर ही की जाती है। दूसरी बात, जैसा कि बाह्मण जाति में देखने में भाता है कि जब किसी परिवार के ऊपर दारिद्रय द्या जाता है, सांस्कृतिक शैक्षणिक या कलचरल लैवल में उसकी मान्यता गिर जाती है तो उसके घर लड़की देने के लिये कोई तैयार नहीं होता है। धन्ततः यह जो व्यवस्था है वह केवल ग्रार्थिक परिस्थिति पर ही ज्यादा निर्भर करती है।

दूसरी बात जो में कहना चाहती है वह यह है कि जो विधेयक सदन के सामने लाया गया है उसका मुख्य कारण यह है कि इसके जरिये देश में युनिटी, एक्य हो सके। में यह कहना चाहती हूं कि दूसरे देशों में भी इसी तरह का भेद रहा है, यह आपको मालुम होगा । ग्राप ग्रमेरिका कः तरफ देखिये, जहां ज्यज वर्सेज किश्चियन, नीग्रो वर्सेज ग्रमेरिकन, कलर्ड--काले रंग ग्रीर सफोद रंग का भेद ग्राज भी मौजद है। इसका कारण भी स्राधिक परिस्थिति ही है। हम नहीं चाहते हैं कि ग्राधिक परिस्थिति के कारण हमारे देश के एक्य में कोई खतरा पैदा हो । एक ग्रौर उदाहरण लीजिये । ग्रमेरिका में विशेषकर कैनेडा में ग्रनेक देशों के लोग जा कर एक राष्ट्र के रूप में बस गये थे । उस समय यूरोप में रिलीजस पर्सीक्यशन हो रहा था। यरोप के अनेक देशों के लोग वहां जा कर एक राष्ट्र बन कर रहे क्योंकि उनको एक ही तरह का मौका ग्रपनी उन्नति करने का, ग्रपनी ग्राधिक परिस्थिति सुधारने का मिल गया । इसलिये यह जो कास्टइज्म ग्रीर कम्युनलिज्म का ोग है, उसका निदान इसी तरह से हो उकता है कि हम आर्थिक स्थिति को ठोक करें।

रिजोल्युशन के साथ जो संशोधन दिया गदा है।के देश का एकता के लिये कास्टइज्म, जातिवाद, धर्मवाद, भाषावाद, प्रान्तीयता या एक प्रान्त को दूसरे प्रान्त से पृथक् रखने की प्रवृत्ति के खतरों पर विचार करने के लिये एक कमेटी हो, में समझती हूं कि ये बातें भी ख्याल में लाने लायक थीं। मेरा ग्रन्भव हमेशा से यह है कि जिस जिस वक्त हमने कोई कमेटी बनाई उसभे: दूष्परिणाम ही निकले। किसी विषय पर कमेटी बिठाने से लोगों का एटेन्शन उसी में फोक्स होता है ग्रीर वह भी भेद बढ़ाने का एक कारण होता है। इस चीज की स्रोर हमें दृष्टि देनी चाहिये। रिजोल्युशन २, जो ग्राने वाला है, उसमें शिड्यल्ड कास्ट और शिड्यल्ड ट्राइब्स वालों 106 RSD-3.

को संविधान द्वारा जो रियायत दी गई है उसकी मयाद २० साल तक बढ़ाने के बारे में कहा गया है। इस रिजोल्युशन का भी ग्रर्थ ग्राधिक परिस्थिति को सुधारने से है। लेकिन में समझती हूं कि शिड्यूल्ड कास्ट ग्रीर शिड्यल्ड शहब्स शब्द का बार बार प्रयोग करने से एक ग्रलग होने की भावना पैदा होती है, यह चीज ग्रब नहीं होती चाहिये। मैं भ्रापके सामने यह कहना चाहती हं कि मेरे सूबे में, छिन्दवाड़ा में, सरकार ने तीन रिसर्च इंस्टीट्यूट--म्युजियम, ग्रादिवासियों की कलचरल ग्रीर सांस्कृतिक उन्नति करने के लिये बनाये हैं। उस े बारे में मुझे यह कहना है कि इस युग में, इस पीरियड में, इस काल में, जबकि हमें हर तरह से देश की एकता की बड़ाने का प्रयत्न करना चाहिये । इस तरह से एक जाति के लिये अलग म्युजियम रखना ग्रीर बार बार उसका एक ग्रलग जाति के नाम पर नाम लेना, मैं ठीक नहीं समझती है। हम भलाई करने के बजाय धनकांशस्त्री, बाई ग्रवर एक्शन, बुराई का प्रयत्न कर रहे हैं। इस कमेटी की रखने का, चाहे कितना ही ऊंचा हेतू, विश्वेयक लाने वाले का होगा, तो भी जहां भी वह एवीडेंस लेने जायेगी, कुछ कहने के लिये जायेगी, उस से जो वस्तुस्थिति है, कि बुरी बातें समाज में हैं, वे ग्रीर परिपक्व हो जायेंगी। I hope I have made my point clearer in Hindi.

कुछ माननीय सदस्यः हां, बिल्कुल साफ हो गया है।

डा० श्रांसतः संता परसानन्द : तो मेरे कहने का मतलब यह है कि इस समय देश में उन्हीं बातों पर घ्यान देना चाहिये जो उस के योग्य हैं। इस समय हमारे देश में दूसरी पंचवर्षीय योजना का काम चल रहा है। बहुत से प्रोजेक्टों में काम हो रहा है। स्टेट्स की ग्रांबिक परिस्थिति में सुधार करना है, बच्चों ग्रीर महिलाग्नों की शिक्षा का प्रवन्ध

. में ग्रापको एक ताजा उदाहरण देना चाहतो हं । हमने स्टैट रिग्रार्गनाइनेशन का काम कितनी उमंग से शरू किया था। हम ने सोचाथा कि इस चीज के हो जाने पर हर प्रान्त वाले ग्रपनी भाषा के जरिये ग्रपने राजकाज का काम समझने लगेंगे ग्रीर भाषा-बार प्रान्त का जो झगडा है वह खत्म हो जायेगा । हम उमंग बहुत ऊंचीं रखते हैं मगर परिणाम ऊंचा नहीं निकलता है ? इस का उदाहरण यह है कि हमारे कम्यनिस्ट भाई जो केरल के हैं, उठ कर चले गये क्योंकि उनको हिन्दी में कुछ सुनना हर्ज था। में उनसे यह पुछना चाहती हं कि जब यहां पर अग्रेज थे ग्रौर ग्रंग्रेजी बोली जाती थी तो उस समय वे क्या उठ कर जाते थे ? ग्राज हम देखते हैं कि सब जगह हिन्दी सीखने की कोशिश की जा रही है। ध्रमेरिकन इम्बेसी में, चाइ-नीज इम्बेसी में, रशियन इम्बेसी में, ग्राफि-शल्स की भौरतें हिन्दीं सीख रही हैं भौर उन्होंने दो साल के धन्दर हम लोगों से सीधी सादी बात करना सीख लिया है। इंडोनेशिया की औरतों ने, स्त्रियों ने, हिन्दी सीखने के लिये एक टीचर भी रखा है। इस तरह से बाहर वाले हिन्दी सीख रहे हैं। क्या हमारे तामिलनाड वाले, केरल वाले या जहां पर हिन्दी नहीं बोली जाती है वहां वाले, हिन्दी नहीं सीख सकते हैं ? क्या यह बात कभी मुमिकन नहीं है ? यह बात ज़रूर है कि ये जो कास्टइज्म की बातें प्रस्ताव में बतलाई गई हैं ग्रौर ये जो लिंगइज्म ग्रादि की बातें ग्रमेंडमेंट में कही गई हैं, ये उच्च सिद्धान्त की बातें हैं, किन्तू इनको हम बाद में रख सकते हैं। भ्रभी सरकार का खयाल, सरकार की ताकते और जनता का पैसा इस भ्रोर न लगा कर देश की आर्थिक परिस्थिति

सुधारने में लगाने की आवश्यकता है जिस से हमारा देश भ्रार्थिक दृष्टि से भ्रागे बढ़ सके । इस प्रस्ताव का जो उद्देश्य बताया गया है वह मेरी समझ में नहीं आया। मेरे विचार में तो इसका परिणाम उस उद्देश्य के विपरीत होगा । भेदभाव होते हुये भी ग्राज जिन देशों में ग्राधिक परिस्थित ग्रच्छी है वहां एका रहता है । इसका उदारहण मैंने बतलाया कि केनैडा ग्रीर ग्रमेरिका में हजारों राष्ट्रों के लोग भ्राज एक राष्ट्र बन कर रह रहे हैं। इन शब्दों के साथ मैं इस प्रस्ताव का बडे दख के साथ विरोध करती हं।

and Communalism

PROF. A. R. WADIA (Nominated): Mr., Deputy Chairman, it is a misfortune of our country that any one should have found it necessary to move such a Resolution. At the same time, it has to be regretfully admitted that the very need of the Resolution points to the existence of a definite evil in our society. That evil may not be confined merely to casteism and communalism. It may be provincialism, linguism, and I understand that the mover of this Resolution is not averse to broadening the scope of his Resolution by including these other unfortunate 'isms' that exist in our country.

Sir, I have been long acquainted with the history of the non-Brahmin movement in South India. It started as a revolt against the Brahmins, and it has succeeded to such an extent that the Brahmins have lost their importance in the services, and very much to my surprise and regret I learned from my friend here that even the lives of the Brahmins were at times in danger. At the same time, the success of non-Brahminism does not imply the abolition of casteism. It has only transferred the love of power from the Brahmins to this or that particular community among the non-Brahmins, so that the evil is as rampant today in South India as it ever was before, except that the centre of gravity has fortunately or unfortunately changed. That is the unfortunate thing. Therefore, I for one, feci that this distinction between the Brahmin

and the non-Brahmin is entirely out of place in a Free India, and I think the other castes are sufficiently advanced to be able to stand on their own legs.

Sir. much against my will I have to make only one exception, and that is in connection with the Scheduled Castes,. I recognise there is some logic in what Shrimati Seeta Parmanand said that the very continuance of the use of the words "Scheduled Castes" keeps alive that feeling that they belong to a separate community. On the other hand, I should like her and people who think with her to remember that for centuries these people have been terribly neglected, even to a considerable extent persecuted so far as social relations are concerned, and that persecution still •exists. It has been abolished by our Constitution—in fact legally it may have been abolished but it actually exists in our society-and to that extent there is considerable force In the Resolution which stands in the name of Mr. Rajabhoj, and I do hope that we shall have some time to discuss it today. That is the only exception that I would like to make in this connection, and even that execption I ■would not like to be made permanent. A time must come when even the Scheduled Castes must recognise themselves as an integral part of the Indian community, not different from them, and to that extent I entirely support his proposition.

Sir, whether the appointment of a committee of the type recommended by my friend Mr. Kapoor will solve the problem or not I am not very optimistic, frankly. Not that the evil does not exist; the evil exists, it ought to be combetted but whether a mere Committee of the Members of Parliament will help in solving the problem I have my grave doubts, especially when I remember that our Government appointed a very very costly Commission to consider the question of **the** Backward Classes and that report, after lakhs spent on it, has not helned to solve the r>roblem. I am not

sure, if it has not accentuated the problem. Most unfortunate, but the fact remains. Therefore, what this humble little committee of Members of Parliament will do, I do not know.

SHRI P.. D. HIMATSINGKA (West Bengal): The mover said that the politicians created this distinction. Therefore, they would be the persons on this Committee.

PROF. A. R. WADIA: I was just going to say that if the evil exists and if there is a feeling that Members of Parliament can contribute something towards the solution of that problem, I am prepared to accept the Resolution, in spite of the fact that I am not very optimistic about it; but it is worth trying, it is worth doing something rather than nothing. Merely sitting with folded hands is not going to solve the problem.

I am afraid in some of the speeches that I have heard this afternoon there has been a tremendously defeatist attitude. One of the Members on that side unfortunately said that casteism would never disappear. Well, it means that it is a very serious menace to the future of India. My friend, Mr. Kishen Chand, has been advancing some very novel propositions. Apart from each one of us being recognised by our number-and I do not know how we are going to remember our numbers when it comes to some millionsapart from that, taking that as a little joke, I was rather surprised to hear from him that legislation can effect in real change.. He said that, at the time of passing the Sarda Act if there were one hundred pre-puberty marriages, there were only ten after. I am afraid he is living too much in the atmosphere of the city of Hyderabad It is a known fact that the Act is not given sufficient importance in our villages, and I am not sure that even in our cities the Act is really honoured. But, it does express the considered opinion of the Government that pre-puberty marriages should not exist, and to that extent it has given a real fillip, at least in our cities to agitation

[Prof. A. R. Wadia.] against pre-puberty marriages, and that great service Sarda Act has rendered and we welcome it. Again, if we have passed the Anti-untouchabi-lity Act, it certainly implies the resolution on the part of the Government not to encourage it, though it is for us ordinary people to give effect to it, not merely by lip service but in our actual life and in our actual communications with our sister communities. It is from that standpoint that I am supporting this Resolution in the sincere hope that we can put our heads together and consider measures which can alleviate this great evil which corrodes our national life. Things have come to a very bitter pass and we cannot sit with folded hands. We have to do something. And if this Committee is good enough to make any suggestions which can give effect to creating a better India, we should welcome it. I am not sure that the Government would be interested in opposing this Resolution, because it expresses nothing but the intentions of the Government itself. Therefore, there is something to be done. But I should like my friend, Mr. Kapoor, to remember—as also the other Members of the Committee who are going to serve on it-that this reform requires a change of heart.. That is the most fundamental thing about it. That Js an expression which we have learnt from Gandhiji, and unless there is a real change in our heart, no amount of legislation and no amount of talking is going to do any good. It is an unfortunate fact that in State after State, whoever may be the Chiel Minister, there is a suspicion that the members of his caste get promotions and get appointments. Wether it is in Bihar or whether it is in Uttar Pradesh, whether it is in Mysore or whether it is in Tamil Nad or Kerala or Bombay, it makes no difference. The suspicion is there. It may be wrong. Unfortunately it is not so wrong. But even if it is wrong, the very fact that the suspicion exists implies the existence of that evil, and that evil cannot be conquered except by a change in our heart. That is the most important fact which I should like my friend, Mr. Jaspat Roy Kapoor, to remember. Whether we change our names or not is a matter of secondary importance, because with any change in names we do not forget unfortunately the caste to which we belong. That is the spirit, Sir, in which I approach this important problem raised by Mr. Kapoor.

श्र प ० ना० राजभोज : उपसभापति जी, जो रेजोल्युशन कपूर साहब ने यहां रखा है उसे देख कर मुझे बड़ा सन्तोष हम्रा है। कई लोगों का स्थाल है कि मत-परिवर्तन होना चाहिये, हृदय-परिवर्तन होना चाहिये, क्योंकि कानन से ही सब बार्ते ठीक नहीं होती हैं। लेकिन मेरा विचार है कि कई बातों के लिय कानन की भी ग्रावश्यकता होती है विना कानून के काम नहीं चलता है। जैसे कि भ्रापने शारदा एक्ट बनाया है, ग्रनटचे-बिलिटी के लिये एक्ट बनाया है, ग्रस्प्रयता निवारण के लिये कानून बनाया है, विडो-रिमैरिज एक्ट बनाया है, हिन्दू कोड बनाया है, तो इन सब कानुनों की वजह से हमारी ग्रासानी से उन्नित हो रही है। मैं भी यही चाहता हं कि यह जात पांत का जो मामला है वह खत्म होना चाहिये लेकिन जात-पांत का मामला इस देश में कई प्रकार का है। कई जगह पर ब्राह्मण लोग हमारे साथ सहभोज करते हैं और कई जगह पर नहीं करते हैं। नान-बाह्मण में बहुत सी जातियां हैं, जैसे कूनबी, तेली, तमोली ग्रादि ग्रादि । इस बात को सभी मानते हैं कि बहुत सी जातियां हैं । शैड्यल्ड कास्ट की लिस्ट में भी इतनी जातियां हैं कि इनको गिनने में तक़लीफ़ होती है। मेरा तो कहना है कि जब तक कि ऊंची जाति वालों में जात-पांत का मामला खत्म नहीं होता है तब तक नीची जाति वालों में जाति-भेद का मामला खत्म नहीं हो सकता है भौर उसको खत्म होने में देर लगेगी । हमारे देश में हमेशा नेताओं ने कहा है कि रोटी बन्दी, बेटी बन्दी या भेंटी बन्दी खत्म होनी चाहिये लेकिन वह खत्म

नहीं होती है। यह खत्म क्यों नहीं होती है, इसलिये खत्म नहीं होती है कि लोगों में द्भुदय परिवर्तन नहीं हुन्ना है । यहां हमारे भाई बैठ हैं जिन्होंने कि पूराने सनातनियों की बात की। कांग्रेस में हो कर भी इस तरह की बातें कीं। श्री मित्रा और देवकीनन्दन जी ने इस तरह की बातें की । मैं तो चाहता हूं कि कोई किसी भी मजहब का हो, किसी भी पार्टी का हो यह जाति भेद नहीं रहना चाहिये । हरिजनों में भी यह नहीं रहना चाहिये भौर किसी में यह नहीं रहना चाहिये। यह ऊंच नीच का जो भेद है यह नहीं रहना चाहिये। जब तक कि देश से ऊंच नीच की भावना खत्म नहीं होती तब तक हमारे देश का आगे बढ़ना बड़ा मुश्किल है। हमारे वाडिया साहब ने बड़ी ग्रासानी के साथ कहा कि यह बात जल्दी से जल्दी मिटानी चाहिये और हम इसको मिटा रहे हैं। क्या कहें, हमारे यहां ग्रांध्र में, महाराष्ट्र में, तामिलनाड में तरह तरह की चीजें हो रही हैं। मद्रास में जो जातिभेद पैदा हो गया है वह तो हमारे नेताओं के जरिये से पैदा हुआ है। हमारे रामास्वामी नायकर बोलते हैं कि ब्राह्मणों की चोटी काट डालना है, कांस्टिट्युशन को जला डालना है। ग्ररे भाई, चोटी काटने से ब्राह्मण खत्म नहीं होगा । हमको तो उसका मत परिवर्तन करना होगा। वह गांधी जी का स्टैच् भी खत्म करना चाहते हैं। यह बहुत बुरी चीज है। राजगोपाला-चारी ने भी भाषावाद के बारे में कहा है। बड़े बड़े पुराने नेता भी ऐसी गल्ती करते हैं। तो इस भाषावाद और जातिवाद को खत्म करने के लिये बहुत कुछ कोशिश करना है। हमारे बड़े बड़े पुराने लोग भी कहते हैं कि वर्णाश्रम धर्म रहना चाहिये लेकिन वह कहां रहा है । मैं तो समझता हुं कि इस जात-पांत के मामले को खत्म करने के लिये हमारे देश की सब पार्टियां के लोगों को एक युनिटी बनानी चाहिये और -गवर्नमेंट को इसके लिये कमेटी बनानी चाहिये। हमारे देश में कई प्रकार के इज्म

हैं, कास्ट-इज्म है, कम्युनलिज्म है, कम्यु-निज्म है, ब्राह्मणिज्म है । तो हमें इन सब इज्मों को खत्म कर देना चाहिये। कपूर साहब ने यह प्रस्ताव पेश किया है भौर में समझता हूं कि उनके दिल में हरिजनों के लिये बड़ा प्रेम होगा--मुझे मालूम नहीं है। लेकिन में कपूर साहब से पूछता चाहता हं कि ग्रापने जाति-भेद को खत्म करने के लिये क्या काम किया है। मैं मानता हूं कि रेजोल्यूशन को लाने में उनका चित्त ग्रच्छा हो सकता है। यह में जानता हूं, लेकिन यहां कोई बात लाना और बोलना अलग है भ्रौर घर में बोलना भ्रलग है भ्रौर बिरादरी में जा कर बोलना ग्रलग है। तो यह जो ग़ल्ती है वह दूर होनी चाहिये। कई लोग इस प्रकार के हैं जो कि कहते हैं कि हम इतनी मर्यादा तक जांत-पात मानना चाहते हैं, यानी उनको मकान में नहीं ग्राने देंगे, उनको घर में नहीं धाने देंगे लेकिन बाहर उनसे मिलेंगे । तो यह जो प्रवृत्ति है, यह जो बुराई है वह खत्म होनी चाहिये।

चुंकि, मेरे लिये एक दूसरा रेजोल्यूशन है इसलिये इसके बारे में में ज्यादा नहीं बोल्गा। यह में कहना चाहता हूं कि शेख ग्रब्दुल्ला पाकिस्तान के बारे में कई तरह की वातें कह रहे हैं। यह कम्म्नलिज्म है, इससे कम्युनलिज्म पैदा होता है। मेरा तो कहना है कि मुसलमानों में भी जाति-भेद है ग्रौर हिन्दुओं में भी जाति-भेद है, सिस्तों में भी जाति-भेद है। सिख कहते हैं कि हमारे यहां जाति-भेद नहीं है लेकिन सिखों में भी मजहबी सिख हैं। मुसलमानों में भी शिया हैं, सुन्नी हैं और वे भी ग्रापस में पालिटिक्स को लाते हैं। तो ऐसा नहीं है कि मुसलमानों में, ग्रादिवासियों में, सिखों में जाति-भद नहीं है और हिन्दू धर्म में जाति-भेद है। सब में ज़ाति-भेद है। तो यह जाति-भेद खत्म होना चाहिये लेकिन जब तक हिन्दुओं में जाति-भेद है तब तक हम चाहते हैं कि हमारी उन्नति होनी चाहिये। मैं तो चाहता हुं कि

र्श्वापा० ना० राजभोजी

जाति भेद खत्म होना चाहिये ग्रौर यह नहीं चाहता हं कि हमें हमेशा रिज़र्वेशन मिलना चाहिये, हमेशा चमार रहना चाहिये ग्रथवा हमेशा शेडयल्ड कास्ट में रहना चाहिये । यह जो दिमा। में बीमारी पैदा हो गई है, यह गलत बात है । लेकिन देहात में जाइये ग्रीर देखिये कि क्या हालत है। यह जो कानुन भ्राप बनाते हैं उन पर भ्रमल नहीं होता है । हमारे होम मिनिस्टर साहब यहां बैठे हुये हैं । वे बहुत कोशिश करते हैं, उनकी रात दिन इसके लिये कोशिश हो रही है, हर एक मीटिंग में वे बोलते हैं, पंत जी और दातार साहब बोलते हैं लेकिन वह ग्रमल में नहीं ग्राता है। इसी वास्ते मेरी यह प्रार्थना है कि यह जो कई प्रकार के इज्म हैं---कम्यनलिज्म, प्राविशियलिज्म, कास्टिसज्म, जातीयता-ये सब जितनी जल्दी खत्म हो जायं उतना ही ग्रच्छा है। हम देश को ऊंचा बनाना चाहते हैं, हम ग्रलग ग्रलग जातियों में बंटे रहना नहीं चाहते हैं। हमारे हरिजनों में ही न मालम कितनी जातियां हैं--कोई चमार है, कोई भंगी है, कोई डोम है, कोई कुछ है। तो यह इतनी बडी बीमारी है। जब सब में हृदय परिवर्तन हो जायगा तभी हमारा काम चल सकेगा । इसी वास्ते मैं कहता हूं कि जो हमारे हरिजन भाई हैं उनकी उन्नति करना हम सबका, प्रत्येक का धर्म है। सब पार्टी के लोगों को यह बात ध्यान में लानी चाहिये । कम्यनिस्ट पार्टी बोलती है कि हम जात-पांत नहीं मानते हैं। लेकिन में एक उदारहण देता हूं। ग्रांध्य में कम्युनिस्ट पार्टी के एक ग्रादमी ने सवर्णों में शादी की थी। उन्होंने हरिजनों की ग्रौरत के साथ दूसरी शादी कर ली लेकिन शादी करने के बाद उसको ग्रपने साथ सवर्ण बस्ती में नहीं रखा। उसको उसकी बस्ती में रखा है। जब उनसे कहा कि उधर क्यों नहीं ले जाते तो उन्होंने कहा कि इसलिये नहीं ले जाते हैं कि दूसरे जो हमारी ऊंची जाति के लोग हैं व मातले नहीं हैं। तो में ने यह चीज देखी है।

इसी वास्ते में कहता हूं कि जाति-भेद सब जगह है। ब्राह्मणों में भी है, कायस्थों में भी है, कोई भिमहार है, कोई ब्राह्मण है। सभी जगह यह बीमारी है और उसे खत्म करने के लिये, श्रपना सिर ऊंचा करने के लिये हमें कोशिश करनी चाहिये।

यह जो प्रस्ताव है, ठहराव है वह बहुत ग्रच्छा है ग्रीर में समझता हं कि हम सबको भाई भाई की तरह रहने की जरूरत है। मित्रा साहब भी इस बारे में बोले हैं। मेरा मित्रा साहब से कहना है कि उन्हें ग्रब पुरानी बातें छोड देनी चाहियें। ग्रव दनिया बदल गई है ग्रीर उन्होंने कांग्रेस की नीति में विश्वास किया है। पुराने स्थालों को वह छोड़ दें । उन्होंने भन्-स्मृति की बात कही । क्या मन्-स्मृति से भी किसी का उद्घार हुआ

डा० पी० सो० मित्राः हमने नहीं बोला।

श्री पा० ना० राजभोज: नहीं बोला तो ठीक है, मुझे खुशी है । मुझे समय कम है ब्रौर मेरा जो दूसरा प्रस्ताव है उस पर भी मुझे बोलना है, इसलिये में खत्म करता हूं ग्रौर इस प्रस्ताव का समर्थन करता हूं।

SHRI D. A. MIRZA: Mr. Deputy Chairman, the more you talk about communalism, the more it is gaining strength in the day to day affairs of our country. People who shout from housetops against communalism, who preach nationalism, who lead crusades against communalism, turn out to be rank communalists when their own self-interests are to be achieved or to be guarded. I had no idea of speaking on this Resolution because I have no religion except that India is my religion, India is my country and India is everything to me. But then I thought I would be failing in my duty if I did not speak on this Resolution which recommends that efforts should be made to kill communalism,

make it a dead horse so mat IT could, die unwept, unhonoured and unsung. Sir, it was in 1947 that the division of India was brought about. It was the outcome of Muslim fanaticism and communalism and it was because of that we had all the trouble but then we thought that after this, everything would settle down and we heaved a sigh of relief and said, ?R % 3HT H?T T^' We will have some peace after the Partition. What actually happened? The fanaticism and communalism took a serious turn and to our disgrace, we Indians sacrificed the Father of the Nation the world revered that man. Mahatma Gandhi—at the altar of communalism. Even after that, it did not end. There was some man in some corner of India who fasted unto death, who was rather puffed up with the spirit of provincialism and linguism. He died and the people hailed him as a martyr. There was rebellion and there was some trouble in that part of India. Immediately the Government of India succumbed to the threat antl gave them the Andhra Province. Immediately after that. there was trouble in Bombay. Maharashtrians and Gujaratis who had been living in peace for generations, who were living as brothers,

SHRI BHUPESH GUPTA (West Bengal): On a point of order, Sir. How is this within the scope of the Resolution which relates only to cas-teism and communfflism?

SHRI D. A. MIRZA: Certainly it is communalism and provincialism that is responsible.

DR. SHRIMATI SEETA PARMA-NAND: There is an amendment which deals with that.

DEPUTY CHAIRMAN: The amendment has not been moved.

SHRI JASPAT ROY KAPOOR: But then, Sir, my Resolution covers communalism based on linguism and State and all that.

MR. DEPUTY CHAIRMAN: All right.

SHRI D. A. MIRZA: Those people were living in peace but immediately after the formation of Andhra Pradesh, the leaders thought that they would like to come to the forefront and they wanted to occupy a unique position in the Province; and Maharashtrian and Gujarati leaders brought in the question of provincialism, and an agitation was started for separate Maharashtra and Gujarat States. In the South, Tamil-nad wants to establish a sovereign State, it wants a Dravidistan. In Kerala, there is trouble.

and Communalism

SHRI H. D. RAJAH: Do you approve or support the Dravida Kazhagam propagating the killing of one community? That party supported you. Do you approve of that?

SHRI D. A. MIRZA: I do not catch you.

SHRI H. D. RAJAH: Do you approve of the activities of the Dravida Kazhagam in preaching the killing of one community by other communities? That party supported the Congress during the elections.

SHRI D. A. MIRZA: We are going to crush that party. We have nothing to do with that party.

SHRI H. D. RAJAH: Your party was supported in elections and the leader of that

SHRI D. A. MIRZA: It did not get that support at all.

Then, Sir, we thought that everything would be all right but then this communalism yielded plaice to provincialism and all that. You have to remember one fact, Sir, and that is that this casteism,—what you call the untouchability is the outcome of the Code of Manu which is 10,000 years old. According to the Code of Manu, there are four castes, the Brahmins, the Kshatriyas, the Vaishvas and the Sudras. What are the duties of th<? Brahmins? They are to confine themselves to religion. What are the duties of the Kshatriyas? They are

[Shri D. A. Mirza.] to confine themselves to fighting in defence of the country. The Vaishyas are to engage themselves in trade and the Sudras are the people to plough the field and all that, but see what is happening here. The Brahmins are the sudras. the sudras are the Vaishyas, and the Vaishyas are there and here doing the work of the Brahmins. So. Sir. this casteism is rather a man made one. It is the outcome of human activities. The only difference between Hinduism and the other religions like Mohammedanism is this: Mohammedanism is a universal religion. There are no communities in Islam. It is a religion where people enjoy equality. As a matter of fact, a Muslim who does the work of scavenging can go and rub shoulders with King Zahir Shah or Nasser and others at the time of prayer. He can go and stand with them while praying.

SHRI H. D. RAJAH: That is what Jinnah said.

SHRI D. A. MIRZA: This difference of Shia and Sunni is a political one and it is politics that is separating them. Here is Mr. Akbar Ali Khan who is a Sunni. I am a Shia but what difference does that make? I go to his house and eat and we live together, eat together.

SHRI N. C. SEKHAR: But what about Oadianis?

SHRI D. A. MIRZA: It is not a religion at all.

No doubt, we support this Resolution but what I want is that every man must be practical and everyone who talks about nationalism must search his heart first. I do not want their spirit of nationalism to be set at right or anything like that. What I suggest is this. The hon. mover has suggested that a Committee should be formed to propagate the spirit of nationalism throughout I support that idea but there is one thing more. Committees may come and Committees may go but what we want is

a programme of the action be taken.

So, Sir, with great pleasure, I support this Resolution.

श्री आर॰ पं।० टामटा (उत्तर प्रदेश) : उप-सभापति महोदय, में इस प्रस्ताव के प्रस्तावक महोदय, श्री कपूर, को धन्यवाद देता हुं कि उन्होंने इस सदन का घ्यान एक ग्रावश्यक ग्रीर महत्वपूर्ण विषय की ग्रीर दिलाया है। वर्ण-व्यवस्था की उपज कैसे हुई. उस की क्या उपयोगिता थी, उस से क्या भलाई उस समय हुई जब कि उस की स्थापना हुई थी, ग्रीर बाद में इस का क्या हम्रा, मं इस के इतिहास में जाने की ग्रावश्यकता नहीं समझता हं। मगर में यह समझता हं कि वर्ण-व्यवस्था के कारण ग्रीर जातिबाद के कारण, ग्रापसी भेदभाव के सबब से, हमारे भारतवर्ष को जितनी हानि पहले हुई है वह किसी ग्रीर बात से नहीं हुई है। जब हम भारतवर्ष का इतिहास देखते हैं तो हमको मालुम होता है कि इसी जात पांत सबब से वर्श भेद के सबब से इस देश के रहने वाले नरेश कभी ग्रापस में एक मत हो कर नहीं मिल सके और जब भारत में आततायी लोग आये और यहां उन्हों ने हमला किया तब उनका वे लोग कभी डट कर एक हो कर मुकबला नहीं कर सके। इसका नतीजा यह हुन्ना कि हमारा देश सैंकड़ों साल तक गुलामी की जंजीरों में जकड़ गया ग्रीर ग्राज जब हमारा देश स्वतन्त्र हुग्रा है ग्रीर यहां का विधान बना है, उसमें हम ने प्रजातन्त्र प्रणाली को अपनाया है, तब मैं निवेदन करता हं कि मेरे तुच्छ विचार में प्रजातन्त्र भीर जातिवाद दोनों चीजें ऐसी हैं जो साथ साथ नहीं जा सकतीं हैं। श्रीर प्रजा-तन्त्र तब तक पूर्ण रूप से सफल नहीं हो सकता है जब तक जातिवाद या सम्प्रदायवाद का यहां बोलबाला रहेगा । जब तक कोई ग्रादमी जन्म से ग्रपने को ऊंचा, दूसरे को नीचा समझता है, अब तक समानता नहीं है, बराबरी नहीं है तब तक हम किस तरह से ग्राशा कर सकते हैं

कि यहां जनतन्त्र ग्रोर प्रजातन्त्र को सकतता होर्गाधीर सच्चे मानों में यहां एक प्रजातन्त्र राज्य कायम होगा। मैं निवेदन करूंगा कि में यह मानता हुं कि हमारे संविधान में इस वात का व्यवस्था को गई है, उस के ग्राटिकिल १४, १५, ग्रोर १६ को जब हम देखते हैं, तो उसमें यह बात पूेतौर पर, मूल सिद्धांत के रूप में मान ली गई है कि किसी को जाति की वजह से, जांतपांत यासेक्स को वजह से या किसो स्रोर वजह से किसी तरह को कठिनाई नहीं होगी, नौकरी में कान करने में या कानून के सामने । लेकिन जब हम अपने देश के मौजूदा हालात को देखते 🕏 तो उन के प्रति हम ग्रानी ग्रांखें बन्द नहीं कर सकते हैं। स्वतन्त्रता के बाद, जातिवाद अर्थीर सम्प्रदाय में जो बढ़ती हुई है, उस भावना में जो वृद्धि हुई है उस के प्रति हम अपनी आंखें नहीं मृंद सकते हैं। ग्राज ग्राप जा कर देखिये, कि चुनाव के समय क्या होता है । चुनाव में जात पांत के नाम पर लोग बोट मांगते हैं। जब किसी नौकरी का सवाल ग्राता है, किसी काम को कराने का सवाल आता है तो यह देखा जाता है कि ग्रमुक उम्मोदवार किस जाति का है, उस को खाँटने वाला किस जाति का है। इस तरह की भावना देश के ग्रन्दर मीजुद है ।

ग्रभी दक्षिण में हम कजगम का ग्रान्दोलन देख रहे हैं। जो कुछ वहां हुआ है, जो पंजाब में हुआ है, जो भीर जगहों में होता जा रहा है सम्प्रदाय के नाम पर, उन सबों की भीट पर मैं समझता हूं हम लोगों का ध्यान जाना चाहिये। हम लोगों ने भगर अपनी स्वतन्त्रता को कायम रखना है और यहां जिस तरह से प्रजान्तत्र की स्थापना हुई है उस को सच्चे मानों में स्थापित रखना है तो जो यह विव है, बुराई है, बीमारी है, जो वर्षों से इस देश में फैजी हुई है, उस को उठाने, उसको खत्म करने के लिये, उस को समाप्त करने के लिये, हम लोगों को कोई ठोस कदम उठाने की भावश्यकता गेगी। मुझे इस बात की प्रसन्नता है कि

इस ब्राई को म्रोर लोगों का ध्यान गया है। हमारे ने ता पं० जवाहरलाख नेहरू, हमारे गृह-मंत्री, हमारे रेल मंत्री इत्यादि सभी ने इस जातिवाद को बुराई को। हमारे कांग्रेस प्रेसींडेंट ने बार बार यह कहा है कि देश की भलाई के लिये, तरक्की के लिये, इस ब्राई का समाप्त होना म्रावश्यक है। में एक महान व्यक्तिव लेखक श्री संतराम जीको जानता हूं जिन्हों ने करीब ३० साल पहिले लाहौर में जात पांत तोड़क मंडल की स्थापना की थो। उन्होंने जात पांत के विरोध में इस तरह का युद्ध छेड़ा था, आन्दोलन छेड़ा था, एक संस्था कायम की थी, जिस को वे लेखों, पुस्तकों ग्रीर पत्रिकाम्रों द्वारा बराबर फैलाते रहते थे। इन सब विचारों भ्रौर उन जैसे समाज सूधा-रकों के प्रयास का यह प्रभाव हुआ है कि यह जो बुराई है, उस की तरफ सब की ग्रांखें जाने लगों और सब यह महसूस करने लगे कि कुछ न कुछ कदम उठाना चाहिये क्योंकि यह जो बुराई है, यह जो खतरा सामने इस से देश छित्र भिन्न सकता है। देश के लोगों को एक दूसरे से ब्रापस में न मिलने देने में ब्रौर एक ग्रच्छे नव-राष्ट्र के निर्माण होने में जो रुकावटें है, उन को हटाने के लिये, मैं समझता हूं कि यह आवश्यक है कि इस तरह का जो प्रस्ताव है, उस को पास किया जाय ग्रीर उस के लिये एक कमेटी का निर्माण हो, जो इन सब बातों पर विचार करे कि किस तरह से इस बुराई को समाप्त किया जा सकता है। ग्रौर भी बहुत सी बातें इस में की जा सकती हैं जैसे ग्रंतर्जातीय विवाह या इस तरह के कुछ संशोवन हो सकते हैं। जब किसी को नौकरी मिले उस की काबलियत के ग्रलावा ऐसे व्यक्ति को प्रोत्साहन दिया जाय, प्रिफेरेंस दिया जाय, जो धन्तर्जातीय विवाह करता है। इसी तरह से स्कूलों में, सरकारी ग्रकसरों, सरकारी कागजातों में, लोगों के नाम के ग्रागे उन की जाति लिखने की जो प्रया है, उस को समाप्त करना चाहिये। में समझता हूं कि इसी तरह जो ग्रीर साम्प्रदायिक संस्थायें हैं, उन को भी

श्री ग्रार० पी० टामटा] समाप्त किया जाना चाहिये। ये सब बातें करनी ग्रावश्यक है। इस को करने के लिये में समझता हं कि सिर्फ प्रोपेगन्डे से यह सब काम नहीं हो सकता है: इस में यह ब्रावश्यक हो जाता है कि जो हमारा संविधान है, उस को बदलने के लिये कुछ किया जाय। जैसे कि ग्रनटचैबिलिटी समाप्त करने के लिये इस में धारा है १७, इसी तरह कास्टइज्म को समाप्त करने के लिये जिस तरह आर्टिकिल १४, १५ ग्रीर १६-बी है, जिस में लोगों को यह संरक्षण दिया गया है कि जाति वगैरह के सबब से किसी तरह का भेदभाव नहीं होगा, उस को कार्यान्वित करने के लिये भी में समझता हूं कि ग्रावश्यक कान्त बनाने की जरूरत पहेगी। तो ऐसी हालत में यह एक ग्रावश्यक प्रस्ताव है यह बीमारी बढ़ रही है और हम सब को इसे देखना भ्रौर समझना चाहिये। ऐसा न हो कि हमें जो आजादी मिली है, श्रापस में भेदभाव की वजह से, ग्रापस में लड़ाई झगड़े की वजह से, जातिवाद की वजह से, साम्प्रदायिकता की वजह से, जिस तरह का वर्गहीन और जातिहीन राष्ट निर्माण की बात है जिस को हमारे नेता लोग स्थापित करना चाहते हैं, उस में कावट ग्राये। मैं समझता हं इसके लिये ग्रावश्यक है कि इस तरह का जो प्रस्ताव है, उस को स्वीकार किया जाय और एक कमेटी का निर्माण किया जाय जो इन सब बातों पर गौर करे भीर गौर करने के बाद जो भ्रावश्यक कदम हों, उसके लिये कोशिश करे।

इन शब्दों के साथ में इस रिजोल्यशन का समर्थन करता हं।

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, Sir, the Resolution has been inspired undoubtedly by very laudable sentiments on the part of the hon. Member. I don't know as to why certain amendments were moved with a view to introducing certain external matters . . .

MR. DEPUTY CHAIRMAN: They were not moved.

SHRI BHUPESH GUPTA: I am glad that it has only been placed but not moved. But I heard a speech where the other things were also introduced into this debate, namely, the question of Linguistic provinces and all that. I wish, that was not done because these are two specific and important questions for us to consider the question of casteism and communalism in the country. It is admitted on all hands that even after 10 or 11 years of independence we are nowhere in the stage where we can claim that we have abolished casteism and we are out of communalism. Both these evils exist in our country side by side and are at times indulged in, I regret to say, by the Party in power for its own political expedience. The hon. Home Minister will forgive me if I have to dilate upon some of the activities of the Congress Party in regard to this matter. I do so with a full sense of responsibility but not forgetting the fact that there are many in the Congress Party at all levels of leadership who sincerely desire that the casteism and communalism should beabolished but there are also others who do not share that view and even if they pay lip service to the cause, do not practise it either in the sphere of their political life or in their private lives.

Mr. Deputy Chairman, Sir, these questions cannot be tackled, I know, by mere passing legislations, much less, by expressing fine sentiments. If it were merely a question of sentiments, then we had expressed enough fine, good sentiments over this matter and by now we should have been in a position to say that these evils do not exist at all. Eminent political leaders of the ruling party have time and again, made very strong and powerful statements castigating casteism communalism and yet we have found that Members of **that** particular political party have sought to thrive on both these factors.

ond Communalism

Now Sir, we have also seen certain legislations being passed and there is of course, the directive of the Constitution in regard to this matter. Despite all this, it-has not been possible to come to grips with the problem in a manner that we should have come to grips with it and solved this problem. We have not done so as yet Therefore, Sir, the question has to be gone into a little Now, I think that in order to deener eradicate casteism and communalism, we must make an all-out effort in every front of our life, political, economic and] social because these evils exist in all these spheres of our life and we cannot separte our struggle against casteism and communalism without at the same time coming to grips with other aspects of our social existence. Take for instance casteism. Today we find in the countryside of our country, vast millions of Harijans live in what may be called 'Ghettos'. They are neglected, they are humiliated and they are subjected to all kinds of social injustices and economic tyrannies and there is anything done on the part of the hardly Government to improve the situation radically and materially. I do not, for a moment, suggest that nothing is being done. Some little is being of course done but once you look at the problem, what you need Herculean effort with a view to eliminating the evH. But that is not being done. They are Harijans and they are mostly landless. especially in the South. There you will find inevitably these people who are neglected from the point of view of caste and against whom this foul tyranny casteism is practised belong to the category of Harijans who are divested of all lands. constitute the vast populace of They agricultural labourers. Ttiey are isolated in They are socially and villages. economically looked down upon by people who are at the helm of affairs in the country today. I do not have any particular big leader in mind. But I have in mind those people who are in the upper layers of the social strata and who are enjoying the

advantages and privileges under me present regime and who look down upon those vast masses of our humanity with derision and contempt. This is what I say. Is it not possible for the Government to take cognizance of those things and introduce political, economic and social measures simultaneously and all at a time so that we make a definite bridge and we bring down the barriers that divide those millions who are at the bottom of the ladder and those at the top? Is it not possiffie for the Congress party with its tremendous influence country, through its leaders like Jawaharlal Nehru and others, to go round the country and explain these things to the people and launch a campaign? Sir, gone are days when the Congress leaders used make political campaigns for such noble causes. Today we find Congress leaders of that stature coming out in political meetings and campaigns only for certain very narrow political objectives, for electioneering and other purposes. Never do we see such prominent political leaders like Jawaharlal Nehru and Shri Pant and others going round country, making speeches along with others against casteism and communalism and nailing these vices to the counter. We do not see such things. If they added their voice also. I am sure the struggle against these evils will be successful and we will be in a position to join in a common campaign so that we eliminate these things. That is how it should be But where is the political approached. campaign today by the leadership nation against this casteism or this communalism We can make speeches. from the summit? Sometimes we can give harangues to the people or make our views known to the press, but then millions and millions of our people living in the villages do not. come to know of it and they do not feel the impact of the campaign that we should start over this matter. This-is very essential. Therefore, I would appeal to all political parties, to make common cause and take up a sort of political campaign, human campaign, if you like, over the country,.

[Shri Bhupesh Gupta.] in which leaders of all shades and at all levels could come together and in a common platform fight against these festering evils in our social life. :But that is not

I would like next to emphasise the importance of economic measures. It is very essential to give particular ^attention to economic measures in •order to eradicate casteism from this •country, because on the one hand we have to elevate those people who are at the bottom and on the other, we have to bring down those who are at 'the top, so as to eliminate or reduce the discrepancy and the disparity that -exists. You cannot have it both ways. You cannot allow the vested interests ■to continue and still expect casteism to disappear. Therefore, I say, in oorder to make an assault on casteism, it is of the utmost importance that we make simultaneously an assault on the privileges—the economic privileges—of certain sections of the peo-ople in the countryside and in other spheres of our social life. That is of the utmost importance.

Then I would appeal to the Con-.gress Party not to indulge in casteism in its electioneering campaigns. Please do not accuse me of being partisan in this matter, because I am not saying, what I say, from any partisan angle. It is common knowledge how religious sentiments were exploited in the Bow Bazaar constituency where the election of a Chief Minister was involved. It is also well known how in the Home Minister's own home state of Uttar Pradesh, in Benaras constituency, casteism was exploited to combat a particular candidate of the opposition party. Now, these are unchallengeable facts. Statements have been issued, circulars "have been issued and posters have been put up and photographs appeared.

SHRI NAWAB SINGH CHAUHAN: Is it proper to say something about

the elections when a case of election petition is pending in a Benaras court?

MR. DEPUTY CHAIRMAN: Yes, go on, Mr. Gupta.

SHRI BHUPESH GUPTA: I am not reflecting on any case. I am not at all reflecting on any case. I have not even named anybody, except that I have given certain descriptions. What I say is, that posters appeared, appealing to the caste sentiments of the people, court or no court. I would like to join the hon. Member, let him take all those posters out so that our public life may not be disgraced by such posters. The judges will look after the law and the election tribunal is there to look after such matters.

Now, is it not a fact that a Calcutta newspaper published photographs of the Chief Minister sitting in a mosque with an Imam or somebody praying for his success? Is that not appeal to communalism or certain sentiments and feelings which should not be appealed to for electoral purposes, for good public life? I ask that question. The photograph was published, not in a Communist paper but it was published in a Congress paper itself, and advertised to the whole world, as the success of a pillar of the Congress party in that State.

The hon, the Home Minister knows very well that the Congress is powerful enough, but that Chief Minister was in great distress then though he somehow or the other scraped through with some 500 votes. (Interruptions.) I know his difficulties and his afflictions and in order to save that gentleman, in order to save him from his troubles and tribulations in that election, was it proper for the ruling party in the country to do that? It is this behaviour and this appeal to certain passions and prejudices that we should not encourage at all and they should not be encouraged

by any man of goodwill matter to which party he belongs.

SHRI SONUSING DHANSING PATIL (Bombay): Sir, is it for a Member . . .

SHRI BHUPESH GUPTA: Another hon. Member has got up. I seem to irritate people.

SHRI SONUSING DHANSING PATIL: Is it for a Member of the Politburo to stand forth as the custodian of the chastity of the Congress Party? He should speak about other and general things.

MR. DEPUTY CHAIRMAN: He has his own way of speaking.

SHRI BHUPESH GUPTA: Sir, I do not pretend to be the custodian of the chastity of the Congress Party for the present. I leave it to the Chagla Commission. The Chagla Commission has been dealing with that matter and I do not know what chastity belt the Congress Party is going to wear after what the Chagla*. Commission has said.

MR. DEPUTY CHAIRMAN: Fifteen minutes are over.

SHRI BHUPESH GUPTA: But now another question was raised, Sir, this chastity and all that. Very well, Sir, what I was going to say is this. These things, were encouraged by the ruling party. If any other party does it, that party is equally to blame. Of course, we can mutually compare notes. I do not say that others have not committed any faults. Many of us may be at fault. But then we can sit together and discuss and decide that whatever may happen in the elections, no matter which party wins, never, never shall we indulge in this kind of caste appeal or appeal to raise communal passions. We can 4 P.M. come to a gentlemen's agreement with regard to this matter and go into the fight and fight manfully and in a forthright

manner.. It is possible. Therefore,. Sir, (Time bell rings.) this is another of my appeals.

I have not much time left. I hope the hon, the Home Minister in his wisdom will see the validity of some of the things I have said and will take the necessary measures so that, such unfortunate things to which I . have had the occasion to refer now and before would not be repeated in future. We must on no account encourage casteism or communalism, no matter what we stand to gain or lose by it from the point of view of partisan politics.

SHRI D. A. MIRZA: I wish to know whether it is communalism if you goto a mosque and pray? Is it communalism?

SHRI SANTOSH KUMAR BASU (West Bengal): Can Mr. Bhupesh. Gupta deny that he was broadcasting on behalf of his party candidate' against the Chief Minister of West Bengal that if the Muslims succeeded in returning the Communist Party candidate in that election he would at once occupy the seat of the Chief Minister of West Bengal by defeating. Dr. B. C. Roy?

SHRI BHUPESH GUPTA: We never contemplated to make him the Chief¹ Minister. We do not distribute portfolios like that.

MR. DEPUTY CHAIRMAN: Order, order.

THE MINISTER OF HOME AFFAIRS-(SHRI GOVTND BALLABH PANT): Mr. Deputy Chairman, Sir, the subject-matter of this Resolution did not seem to me to admit of much of controversial rhetoric or endlesseloquence. The subjects with, which, it deals are of great importance. They refer to some of the chronic ailments, from which our country has been suffering for a long time. We have had occasions to discuss similar issues on the floor of this House previously. L~

[Shri Govind Ballabh Pant.] do not intend to enter into any long •dissertation or to trace the history of caste-system or to deal with its social, •economic or religious aspects.

It is to be admitted, and nobody seems to deny it, that caste and communalism have both been the bane -of our country. We all know that so long as we have got these evils in our midst we will not be able to attain •that degree of complete cohesion and unity which would weld us into a virile and healthy nation. Caste and •communalism both hamper the progress of the country towards unity *tnd they encourage fissiparous ten-odencies. They have a disintegrating influence. They have unfortunately resulted sometimes fn very painful and deplorable catastrophes. So to-day nobody can say that whatever may have been the state of affairs in the past caste sentiments deserve to be encouraged. Even the Communist Party which apparently does not believe in such things has often to have recourse to methods which smack of casteism and the like at the time of elections. It is not necessary for me to give details. They know how many such cases have come to the notice of the press, have been dealt with there, and everyone of them is fully aware of the part that he has himself played in exploiting such sentiments.

SHRI H. D. RAJAH: They don't •deny it.

SHRI GOVIND BALLABH PANT: Well, I do not want to go into greater detail.

Mr. Bhupesh Gupta referred to a -case in which, according to him, an «steemable leader of Bengal, who is a Hindu, went to a mosque and was seen in a friendly mood with the Imam of the mosque. I do not see any communalism in a Hindu joining hands with a Muslim in order to . . .

SHRI BHUPESH GUPTA: In the posture of praying.

SHRI GOVIND BALLABH PANT: Wherein the spirit of communalism comes in. I do not know. If one had referred to the mischievous propaganda that is sometimes carried on in order to incite people to acts of violence, whether in the name of casteism or'of communalism, one would be depressed to see that even the leaders of parties which have apparently an international status had taken an active part in things of this type. The lure of the moment seems to blind their vision. However, we are not here to deal with these aspects. Let everyone put his hand on his heart and feel its throbbings, and if he does not do that let him at least resolve that in future his ways will be clean and his precepts will tally with his practice.

Sir, as I said, this caste-system is a canker in our society in our body politic. It has only divided us into compartments, into rigid compartments, and it has "come in the way of that process of consolidation of nationalism, which is essential for the vitality of our people.

So there "can be no two opinions about the principles underlying this Resolution, nor can anyone be opposed to the spirit of this Resolution. I only wish that we could go deeper into this question than is possible here and now, and see what we can do to eradicate this poison from our society and our community. Sometimes the affinity of caste even overrides discordant elements that are otherwise supposed to belong to different religions. Even religious disparity is overshadowed by caste. We know that Hindus marry Jains so long as they belong to the same caste. The religions are different but the castes will be one. Similarly Sikhs marry Hindus so long as they belong to the same caste, though the religions are said to be different. So this question of caste has taken deep roots

in this country. We cannot eradicate the poison simply by passing a law. We have had laws. The Sarda Act was passed many decades ago; the Widow Remarriage Act was passed; the Untouchability Act was passed but the social evils which it was designed to remove persist to this day. To this day, its effect has not been very marked. So, while recognising the evil, the baneful influence of communalism and the disastrous results which communalism has produced from time to time; let us remember that it calls for vigilance on the part of every one of us. Sometimes we see a book—such as the book which was named I think 'Lives of Religious Leaders'—has been the cause for such incitement to communal passion that there are at many places riots followed or accompanied by fatal consequences. Similarly, other insignificant matters are exaggerated and they assume an importance in the eyes of the plain, simple, people who can be led away easily in the name of religion. Those of us, who have seen all that has happened in this country during the last fifty years, can at least learn a lesson and make it a cardinal rule for ourselves that wherever we go we will see that this virus of casteism or of communalism is «radicated to the extent possible. If we do that, I think, we will be achieving a lot. As hon. Members are aware, a Committee was appointed to deal with this question of casteism some time in 1948 and that Committee made certain recommendations. It was presided over by Shri Diwakar. Shri Bhupesh Gupta referred to the acts or omissions of the workers or the leaders of the Congress Party. I might just refer to the first recom--menuation made by that Committee:

"The orders issued by the Government of Uttar Pradesh on the subject should be taken as a model on the lines of which action could suitably be taken by Central and State Governments.'

I happened to be associated with the Uttar Pradesh Government

that time and I had perhaps something to do with these orders also.

SHRI BHUPESH GUPTA: What has happened to the orders since you left?

SHRI GOVIND BALLABH PANT: Luckily, I cannot easily catch the words that flow out of the mouth of Shri Bhupesh Gupta; so the question of answering him does not

I was just saying that the Committee which considered this question found that long before this issue had been raised here, action had been taken in Uttar Pradesh by the Government of that Pradesh which was run under the auspices of the Congress. Then, the Congress has accepted as its goal a casteless and classless society. I was really amazed to hear from Mr. Bhupesh Gupta that the leaders of the Congress do not speak about the evils of casteism or communalism. Read any speech of our Prime Minister and you will find an appeal for unity, for abandoning all those prejudices and sectarian feelings which have weakened our national vigour.

SHRI BHUPESH GUPTA: It is a cry in the wilderness of the Congress Party.

SHRI GOVIND BALLABH PANT Again I have not been able to catch his words.

SHRI BHUPESH GUPTA: Sir, can you help me, so that my words are caught by the hon. Minister?

SHRI GOVIND BALLABH PANT: And I am not very eager either to do so. So what I would say is this that so far as preaching goes, so far as delivering of speeches goes, they are running in a perennial stream from day to day and I also feel that there has been some little improvement so far as these long-standing evils which have entered into the marrow of

[Shri Govind Ballabh Pant] people are concerned. The Central Government has taken a number of measures and as hon. Members are aware when the census was held in 1951, the census authorities were instructed not to make any entry about caste in the records except in the case of Scheduled Castes, Scheduled Tribes or where it might be necessary for administrative reasons or to meet some statutory obligations.

[THE VICE-CHAIRMAN (SHRI M. B. JOSHI) in the Chair]

Similarly, as might be within the memory of hon. Members, only recently a law was passed by which the registration of documents was to be made without any reference to the caste of the parties concerned. So far as the Report of the Backward Classes Commission goes, the greatest impediment that came in our way was the reference to a very large number of castes in the schedules that were attached to that Report. That would have led to the perpetuation of the caste system. So we have been exploring other methods. Sample surveys are being held and the States are being consulted so that alternative methods for determining real backwardness may be devised. The Home Ministry has also sent circulars to the various States making a series of suggestions. I am glad to inform the House that the States have accepted our proposals and all of them seem to be equally anxious to get rid of these evils. So Government is not unaware of the gravity of the situation or of the urgent necessity of tackling these problems but they do not admit of any superficial treatment. The socio-economic problems which are based on traditions of ages cannot be solved merely by the appointment of committees. Committees are, in fact, often appointed not with a view to solve problems but to create new problems whether that is always the purpose or not but that is not unoften the result, so that simple questions

become even more complex and trie-remedies which could be put into-operation are postponed on the ground that the reports have to be considered before any practical step could betaken. So, we have had a Committee to deal with this matter previously. While we are all anxious that we should do what we can, we have to-realise that we should not adopt such methods as are bound to prove fruitless. After all, energy is limited and time is limited, and we have to make the utmost and best use of the opportunity that is available for the service of the community and the people at large. In the circumstances, we must concentrate our attention on things that are practical, that call for real and genuine attention and which can be tackled only with patience, with a certain degiree of consideration and understanding but which have ultimately to depend for their solution on the consciousness of the-large mass of people, on their appreciation of the demands of the situation, and on their preparedness to shake off" the old prejudices and to adopt a new way of life. Democracy on the one hand and casteism and com-munalism on the other are incompatible. They cannot got together. Especially when we want to establish a society on a socialistic pattern, it is: obvious that there should be complete equality in the social sphere, and so far as possible economic conditions should be so adjusted that every man can stand on his own legs with confidence in himself; with that degree of self-respect which a citizen of a country like India should enjoy and with the readiness to treat everyone else as a brother, as an equal, and as one who is entitled not only to consideration but also to respect. That is the-atmosphere which we have to create-and it is only thus that we will be able to get rid of these long standing: ills from which our country has been-suffering. I hope that all Members of this House will unite together in eradicating as speedily as may be feasible these poisonous gases which have permeated every nook and corner of our country, so that we maylive a healthy life and the tasks which really deserve foremost attention may be attended to in a concerted manner. Our plans may be carried out fully and the economic, social and cultural life of the community and of everyone li-ing in this community may be lifted to the maximum heights possible.

SHRI KAILASH BIHARI LALL: May I say to the hon. Home Minister that we are surely thankful to him because he has accepted the whole contention and the purpose of this Resolution and there is no need even for the Resolution as the Government is already taking steps? May I know whether the Government has taken steps in order to fight this communalism which is prevalent in the Services in the different States. The people are feeling the pinch today. What practical steps has the Government taken with regard to this so that this attitude on the part of the Government servants may be curbed and people may be saved from communal attitude?

SHRI GOVIND BALLABH PANT: Well, I think a reference to the Government Servants Conduct Rules will make it clear that no Government servant can be a member of a communal or any other like organisation or be a party to activity of such type. Recently we have introduced another rule to the effect that no Government servant will take any part in proselytising activities or in any way assisting any one who is engaged in such activities, so that they may all discharge their duties in an impartial way and treat all citizens—regardless of their caste community, religion, sex-equally with deserving respect and with the sole determination to dispense justice and to render the maximum service to everyone that they possibly can.

THE VICE-CHAIRMAN (SHRI M. B. JOSHI): Shri Kapoor.

LALL: KAILASH BIHARI SHRI Mav I know whether IOR nsn ____ 4

THE VICE-CHAIRMAN (SHRI M. B. JOSHI): No discussion Order, order.

SHRI JASPAT ROY KAPOOR: Mr. Vice-Chairman, I am glad to find that this Resolution of mine has been supported virtually by all the Members who have spoken. The few who formally said that they oppose it, in substance have supported it and their formal opposition to it is due to some misunderstanding with regard to the scope and implication of this Resolution. I am more particularly grateful to the hon. Home Minister for his learned speech and his encouraging remarks and they have set me thinking afresh on this Resolution. There is no doubt about it that the Government ever since the attainment of independence and the Congress Party have been doing all that they could in the direction of removing the evil of casteism and communalism. At the very earliest stage we had incorporated in the Constitution that there shall be no untouchability in the country. The various other articles of the Constitution that were framed, incorporated in the Chapter of Fundamental Rights and Directive Principles, were all aimed at the attainment of this object. But since we felt that in spite of all that the object has not been completely achieved, and since some new circumstances, conditions and new incidents grew up during this period, we thought it was worth while once again to have a committee and to look into this question in all its bearings.

Some hon. Members, Sir, formally opposed it on the ground that they thought that this Resolution aimed only at finding out as to what legislation would be necessary in this respect and so would be of not much use. May I draw your attention to the fact that so far as the wording of this Resolution is concerned, it does not confine itself to legislation? All that it says is that a Committee should be appointed which should go into the question thoroughly suggest

[Shri Jaspat Roy Kapoor.] all ways and means which in its wisdom it may consider proper to check the evil of casteism and com munalism. As a matter of fact, in the course of my initial remarks I have suggested something besides legis lation. One of the things that I have suggested is that we may have some sort of a code of conduct for the Ministers, for the Members of Parlia ment, for Government servants, for other leaders of the country, as to how they should act with regard to communal institutions. I have suggested that we should adopt such a code that none of these eminent Ministers, Parliamentarians and other leaders should attend functions of institutions which bear a communal name-I mean a Hindu College or a Muslim Boarding House or some such thing. It would therefore, appear that my Resolution is an all-embracing one and did not confine itself to suggestions of a law.

Then again, Sir, my hon, friend, Mr. Pattabiraman, said that he opposed it on the ground that caste and religious community could never be eliminated. I almost entirely agree with him. I say 'almost', but then his opposition and his remarks were based on an entirely erroneous understanding of the Resolution. I never suggested that in the Resolution. May I here remove a confusion which seems to have overtaken some hon. Members when they talk of the origin of caste and so on? I do not refer in my Resolution to caste and religious community at all. What I say in my Resolution is that the evil of casteism and communalism should go. Now caste and religious community are entirely different from casteism and communalism. A Hindu community based on Hindu religion, a Muslim community based on Muslim religion and a Christian community based on Christian religion will always remain. It should never be our effort to eliminate communities based on religion. They will all remain; probably caste may or may not. Opinions may differ

about the utility of caste. But then what do I mean by casteism and communalism? that I mean caste and communal considerations should not have inroad in economic and political spheres. Religion is the concern of man. It is something between man and his conscience and God. It has nothing to do with politics. submission is that the Hindu community and the Muslim community should have full freedom to profess their respective faiths, but then on the ground of religion they should not have economic concessions, they should not have political concessions. On the ground of religion they should not seek the votes of the electorate and create communalism and hatred. That is my object, and that is the object of this Resolution. That being so, I hope my hon. friend, Mr. Pattabiraman, would, on second thought and on hearing the clarification and the implications of this Resolution, withdraw his formal opposition to

Sir, my hon. friend, Mr. Bhupesh Gupta, waxed eloquent and criticised the hon. Chief Minister of West Bengal because he went to a Muslim mosque and there prayed along with Muslims. I do not know what notion he has about communalism. A Hindu going to a Muslim mosque and praying there with his Muslim friends is catholicity and not communalism.

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[Mr. DEPUTY CHAIRMAN in the Chair]

SHRI BHUPESH GUPTA: Dr. Roy does not believe in faith. It is the Imam who has faith.

(Interruptions.)

SHRI JASPAT ROY KAPOOR: I have known Mr. Bhupesh Gupta to be the keeper of many a thing, good and evil, but I did not know he was the keeper of the conscience of Dr. Roy. Anyway, even if he does not believe in God, I would feel happy and everyone would feel happy that a Hindu should go to a mosque and join

in prayer with Muslims. And equally happy I would be when a Muslim would go to a temple and pray with Hindus there, and both Hindus and Muslims could go to a Christian church and pray together. After all we are children of one common God, and if we all pray together in different places of worship, why should it cause irritation to my hon. friend Mr, Bhupesh Gupta? But then anything that seeks to bring about unity in this country is unpleasant to him.

Sir. I have done. I moved that a refer to the most unpleasant incidents of which our Communist friends were the perpetrators, today? Some of them, all of them rather, when my hon. friend, Shrimati Seeta Parma? nand, began to speak in Hindi, protested against it and left the House. Now this is communalism based on language. I charge them that they have shown communalism.

(Interruptions.)

SHRI BHUPESH GUPTA: I was not in the House then . . .

SHRI J ASP AT ROY KAPOOR: I know that they would like to create disturbance here, there and everywhere on every possible occasion, but I am not going to yield to them. I therefore submit. Sir. that 'his conduct of my Communist friends here today gods to show that they are more guilty of communalism than probably anybody else.

(Interruptions.)

SHRI BHUPESH GUPTA: We could not follow so we left . . .

MR. DEPUTY CHAIRMAN: They say that they did not leave the House in protest. You must accept it.

SHRI N. C. SEKHAR: I want to know how he can make such charges against us.

(Interruptions.)

MR. DEPUTY CHAIRMAN: Order, order.

SHRI JASPAT ROY KAPOOR: My hon. friends say that they could not follow and so they left. If their example were followed by other Members in this House who know only Hindi or only Bengali, what would happen here, Sir?

MR. DEPUTY CHAIRMAN: What are you going to do with your Resolution now?

SHRI JASPAT ROY KAPOOR: That is exactly the question that I want to put to myself during the course of the reply.

Sir, there is one thing which my hon. friend, Shri Surendra Mohan Ghose, said. He said that precept and practice must go together. There can be no two opinions about it. No doubt, it is a fact that many a people preach anti-casteism and anti-communalism, but in actual practice they resort to it. In this connection, Sir, I am reminded of a proverb which says: "Hypocrisy is the homage which vice pays to virtue". And even when people professing to be anti-casteism and anticommunalism resort to it, they do it without making a confession of it. Even this thing is encouraging. They admit that it is an evil and are not prepared to say that they resort to it, in the open. Even this thing is encouraging. Many hon. Members have said that it must be the duty of all and more particularly of the politicians and the Members of Parliament to fight communalism and caste-ism. I submit, Sir, that we must lead a crusade against it and must fight it on all fronts, and particularly and most valiantly on the political front because the politicians are more guilty in this respect than others.

May I, Sir while on this point, committee should be appointed. but then the remarks emanating from my hon, friend, the Home Minister, as I said earlier, have set me thinking afresh on this subject, and I think the purpose would be served if I do not

[Shri Jaspat Roy Kapoor.] press my Resolution and beg leave 0: the House to withdraw it.

SHRI P. N. RAJABHOJ: Sir, I beg to move:

DR. R. B. GOUR: No, Sir. How car he withdraw it now after having made a long speech?

MR. DEPUTY CHAIRMAN: I believe the House will permit him to withdraw.

SHRI BHUPESH GUPTA: No, Sir. He cannot withdraw it.

SHRI KISHEN CHAND: Yes, he cannot withdraw it at this stage.

MR. DEPUTY CHAIRMAN: Then I will put it to the vote of the House.

The question is:

"This House is of opinion that Government should take immediate steps to appoint a Committee consisting of Members of Parliament to suggest ways and means to discourage and check the evil of casteism and communalism in the country."

**This House is of opinion that Government are also appoint a step and appoint a committee consisting of Members of Parliament are also appoint a step and are also appoint are also appoint a step and are also appoint are also appoint a step and

The motion was negatived.RESOLUTION REGARDING RESERVATION OF SEATS FOR SCHEDULED CASTES AND SCHEDULED TRIBES IN PARLIAMENT AND STATE LEGISLATURES.

श्री पा० ना० राजभोज (मुम्बई) : उपसभापति महोदय, मैंने ग्रपने प्रस्ताव में एक ग्रमेंडमेंट मेजा है। ग्रगर ग्रापकी इजाजत हो तो मैं ग्रपना प्रस्ताव उस ग्रमेंडमेंट को शामिल करके पेश कर दं।

MR. DEPUTY CHAIRMAN: You may move your Resolution in the amended form.

"This House is of opinion that the period of reservation of seats in Parliament and in the State Legislatures provided for the members of the Scheduled Castes and the Scheduled Tribes in the Constitution should be extended from ten years to twenty years."

मुझे खुशी है कि इस प्रस्ताव को हाउस के सामने रखने का मुझे मौका मिला है। यह प्रस्ताव मेरे ख्याल से हिन्द्स्तान के दलित वर्ग के इतिहास में बहत महत्वपूर्ण है। हम लोगों के लिये रिजर्वेशन को जारी रखने के सम्बन्ध में क्या कारण हैं वह में ग्रापके सामने रखना चाहता हं। स्थानों का रक्षण २० वर्षतक किया जाय ऐसी मांगजब मैं करता हं तद यह मांग करने का कारण क्या है यह प्रश्न मेरे मन में ग्राता है भीर इसीलिये मंविधान सभा कुछ डिबेट हुई थी उस तरफ में ग्रापका ध्यान खींचना चाहता है। वहां किसी सदस्य ने कहा था कि जो यह रक्षण मिल रहा है वह कोई उपकार ग्रथवा विशेष अधिकार नहीं है क्योंकि हजारों वर्ष से हिन्दू धर्म में रह कर भी जो ग्रत्याचार, ग्रनुदारता ग्रीर उपेक्षितता हमारे भाइयों से ही, जो कि सवर्ण हिन्दू कहलाये जाते हैं, हमें मिली है यह स्थान-रक्षण उसका काम्पेनसेशन कदापि नहीं हो सकता है। किन्तु, मैं ग्राप भाइयों को यह बताना चाहता है कि मैं इतना कृतध्न नहीं बनना चाहता हं बल्कि चाहता हंकि अत्याचारों का उत्तर प्रेम से और श्रनुदारता का उत्तर उदारता से दं। यह हमारे नेताओं की हमें शिक्षा है। यह स्थान-रक्षण सिर्फ १० वर्ष के लिये ही मिला था ग्रीर उस वक्त ही ऐसा कहा गया था कि ये १० वर्ष प्रेनहीं हैं।

SHRI H. D. RAJAH (Madras): *On* a point of submission, Sir. TT[^]rvrrTfo